

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No.21, Thursday, February 20, 2014/Phalguna 1, 1935 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCES	3
ORAL ANSWER TO QUESTION	
*Starred Question No.381	4-6
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.382 to 400	7-102
Unstarred Question Nos.4229 to 4458	103-583

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	584-588, 634
MESSAGES FROM RAJYA SABHA BILLS AS RETURNED BY RAJYA SABHA WITH AMENDMENTS AND BILL AS PASSED BY RAJYA SABHA	589-591
LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE	592
STANDING COMMITTEE ON EXTERNAL AFFAIRS 24th and 25th Reports	593
STANDING COMMITTEE ON WATER RESOURCES 21st Report	593
STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT	
(i) 262 nd Report	593
(ii) Evidence	593
STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 194 DATED 22.08.2013 REGARDING FOREIGN AIRLINES ALONGWITH REASONS FOR DELAY	
Shri Ajit Singh	594-595
STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 743 DATED 08.08.2013 REGARDING RAIL SECURITY ALONGWITH REASONS FOR DELAY	
Shri Adhir Chowdhury	601-602

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Rural Development, Ministry of Rural Development. 596-597

(b) Status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005', pertaining to the Department of Rural Development, Ministry of Rural Development.

Shri Pradeep Jain 598-599

(ii) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Ministry of Minority Affairs.

Shri K. Rahman Khan 600

(iii) Status of implementation of the recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

Dr. E.M.S. Natchiappan 603

MATTERS UNDER RULE 377		604-611
(i)	Need to curb the menace of black money in the country	
	Shri Mahendrasinh P. Chauhan	604
(ii)	Need to provide funds for construction of railway lines in Khargone parliamentary constituency in Madhya Pradesh	
	Shri Makansingh Solanki	605
(iii)	Need to augment railway facilities in Giridih parliamentary constituency, Jharkhand	
	Shri Ravindra Kumar Pandey	606
(iv)	Need to settle the insurance claims made by the farmers who suffered damage to their kharif crops in the year 2010 under Crop Insurance Scheme in Sheohar parliamentary constituency, Bihar	
	Shrimati Rama Devi	607
(v)	Need to address the problem of water-logging in underpass near Chitrasani railway station under Palanpur Tehsil in Banaskantha Parliamentary Constituency, Gujarat	
	Shri Haribhai Chaudhary	608
(vi)	Need to take necessary steps to ensure enough flow of water in river Palar in Tamil Nadu and constitute a Palar River Water Authority for the purpose	
	Shri Abdul Rahman	609
(vii)	Need to construct a Rail Over Bridge on level crossing at Nadakkavu in Palakkad, Kerala	
	Shri M.B. Rajesh	610

- (viii) Need to convert road connecting Muzaffarpur with Deoria and Taraiya into National Highway

Dr. Raghuvansh Prasad Singh 611

STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) BILL, 2013 612-613

(Amendments made by Rajya Sabha)

Amendments – Agreed to

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 2013 614-615

(Amendments made by Rajya Sabha)

Amendments – Agreed to

NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (AMENDMENT) BILL, 2013 616-617

(Amendments made by Rajya Sabha)

Amendments – Agreed to

SUBMISSION BY MEMBERS

Re : Issue of grant of Special status to Bihar 618-622
678-679

OBSERVATION BY THE CHAIR 628

RANI LAKSHMI BAI CENTRAL AGRICULTURAL UNIVERSITY BILL, 2014 628-633

Motion to Consider 628

Dr. Charan Das Mahant 628

Shri Arjun Ram Meghwal 629

Clauses 2 to 44 and 1 630

Motion to Pass 633

RESOLUTION RE: APPROVAL OF ORDER ISSUED BY THE PRESIDENT IN RELATION TO NATIONAL CAPITAL TERRITORY OF DELHI Shri Mullapally Ramachandran	635
NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL, 2011	636
Motion to Consider	636
Shri Namu Narain Meena	636,677
Shri Nishikant Dubey	638,66
Shri P.L. Punia	639
Shri Arjun Ram Meghwal	640
Shri Shailendra Kumar	641,668
Shri S. Semmalai	642
Shri O.S. Manian	644
Dr. Anup Kumar Saha	645-646
Dr. P. Venugopal	647-649
Clauses 2 to 15 and 1	650-666
Prof. Saugata Roy	669-670
Dr. Ram Chandra Dome	671
Shri Ajay Kumar	672
Dr. Vinay Kumar Pandey	673
Shri Shatrughan Sinha	674-675
Dr. Raghuvansh Prasad Singh	676
Motion to Pass	677

ANNEXURE – I

Member-wise Index to Starred Questions	707
Member-wise Index to Unstarred Questions	708-711

ANNEXURE – II

Ministry-wise Index to Starred Questions	712
Ministry-wise Index to Unstarred Questions	713

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Thursday, February 20, 2014/Phalguna 1, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

श्री कांति लाल भूरिया (रतलाम): अध्यक्ष महोदया, राजीव गांधी देश के प्रधान मंत्री थे, उनके हत्यारों को रिहा नहीं करना चाहिए।... (व्यवधान)

11.01 ¼ hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, कभी तो बात समझा कीजिए। आप लोग भी अपने-अपने स्थानों पर बैठ जाइये।

... (व्यवधान)

11.0 ½ hrs

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

11.01 hrs.

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of two of our former Members, Sarvashri Chhitubhai Gamit and C.C. Gohain.

Shri Chhitubhai Gamit was a Member of the Sixth to Twelfth Lok Sabhas representing the Mandavi parliamentary constituency of Gujarat.

An able parliamentarian, Shri Gamit served as a Member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes; Committee on Public Accounts; Committee on Estimates; Committee on Food, Civil Supplies and Public Distribution; Committee on Finance; Joint Committee on Offices of Profit; Committee on Agriculture; Committee on Public Undertakings; and Committee on Papers Laid on the Table.

Shri Chhitubhai Gamit passed away on 17th December, 2013 in Tapi, Gujarat at the age of 72.

Shri C.C. Gohain was a nominated Member of Fourth and Fifth Lok Sabhas representing the then North-East Frontier Agency.

An active social and political worker, Shri Gohain devoted his life for the welfare of tribal people.

Shri C.C. Gohain passed away on 16th February, 2014 in Lohit, Arunachal Pradesh at the age of 83.

We deeply mourn the loss of Shri Chhitubhai Gamit and Shri C.C. Gohain and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

... (Interruptions)

11.03 hrs

At this stage, Shri Rajiv Ranjan Singh alias Lalan Singh Shri Shailendra Kumar, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.03 ½ hrs

MADAM SPEAKER: Now, Question Hour.

Q.No. 381 – Shri P. Viswanathan.

(Q. 381)

... (*Interruptions*)

MADAM SPEAKER: You please ask the question.

... (*Interruptions*)

SHRI P. VISWANATHAN : Madam Speaker, the Government of India will complete the process of award ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.04 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table. Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI GHULAM NABI AZAD): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10927/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10928/15/14)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनॉंग ईरींग): सभापति महोदय, श्री एस. जयपाल रेड्डी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) बोस इंस्टिट्यूट, कोलकाता के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) बोस इंस्टिट्यूट, कोलकाता के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10929/15/14)

- (3) (एक) टेक्नोलॉजी इन्फार्मेशन, फोरकास्टिंग एंड असेसमेंट काउंसिल, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) टेक्नोलॉजी इन्फार्मेशन, फोरकास्टिंग एंड असेसमेंट काउंसिल, नई दिल्ली के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10930/15/14)

- (5) (एक) रमन रिसर्च इंस्टीट्यूट, बंगलौर के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) रमन रिसर्च इंस्टीट्यूट, बंगलौर के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10931/15/14)

- (7) (एक) सेंटर फॉर सॉफ्ट मैटर रिसर्च, बेंगलूरु के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) सेंटर फॉर सॉफ्ट मैटर रिसर्च, बेंगलूरु के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10932/15/14)

(9) (एक) श्री चित्रा तिरुनल इंस्टिट्यूट, फॉर मेडिकल साइंसेज एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो)) श्री चित्रा तिरुनल इंस्टिट्यूट, फॉर मेडिकल साइंसेज एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10933/15/14)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनींग ईरींग): सभापति महोदय, श्री प्रफुल पटेल की ओर से, मैं वर्ष 2012-2013 के लिए पब्लिक इंटरप्राइजेज सर्वे (वोल्यूम I और II) की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 10934/15/14)

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 published in Notification No. File No. L-1/132/2013/CERC in Gazette of India dated 7th January, 2014.

(ii) The Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 published in Notification No. File No. L-1/(5)/2013/CERC in Gazette of India dated 14th November, 2013.

- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-1/12/2010-CERC in Gazette of India dated 11th July, 2013.
 - (iv) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/143/158/2012-CERC in Gazette of India dated 3rd September, 2013.
 - (v) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013 published in Notification No. File No. L-7/105(121)/2007-CERC in Gazette of India dated 11th September, 2013.
 - (vi) Notification No. L-1/44/2010-CERC published in Gazette of India dated 29th August, 2013, containing corrigendum to the Notification No. L-1/44/2010-CERC dated 24th November, 2011.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) to (vi) of (1) above.
- (Placed in Library, See No. LT 10935/15/14)
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) Second amendment Regulations, 2013 published in Notification No. JERC-1/2009 in Gazette of India dated 25th October, 2013.
- (ii) The Joint Electricity Regulatory Commission for Goa & UTs (Electricity Supply Code) Second Amendment Regulations, 2013 published in Notification No. JERC-11/2010 in Gazette of India dated 25th October, 2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 10936/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Sir, I beg to lay on the Table a copy of Notification No. S.O. 146(E) (Hindi and English versions) published in Gazette of India dated 20th January, 2014, winding up the Commission of Inquiry consisting of Mr. Justice S. Sagir Ahmad, Retired Judge, Supreme Court of India under sub-section (3) of Section 12 of the Commission of Inquiry Act, 1952.

(Placed in Library, See No. LT 10937/15/14)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनॉग ईरींग): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) केन्द्रीय वक्फ परिषद, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो)) केन्द्रीय वक्फ परिषद्, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10938/15/14)

12.03 hrs.

**MESSAGES FROM RAJYA SABHA
BILLS AS RETURNED BY RAJYA SABHA WITH AMENDMENTS*
AND
BILL AS PASSED BY RAJYA SABHA***

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 17th February, 2014 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 17th February, 2014 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (iii) “I am directed to inform the Lok Sabha that the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 6th September, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

* Laid on the Table.

ENACTING FORMULA

1. That at page 1, line 1, **for** the word “Sixty-fourth”, the word “Sixty-fifth” be **substituted.**

CLAUSE 1

2. That at page 1, line 6, **for** the figure “2013”, the figure “2014” be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

- (iv) “I am directed to inform the Lok Sabha that the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 24th August, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word “Sixty-fourth”, the word “Sixty-fifth” be **substituted.**

CLAUSE 1

2. That at page 1, line 3, **for** the figure “2013”, the figure “2014” be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

- (v) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rani Lakshmi Bai Central Agricultural University Bill, 2014 which has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014”
- (vi) “I am directed to inform the Lok Sabha that the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013, which was passed by the Lok Sabha at its sitting held on the 18th December, 2013, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2014, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word “Sixty-fourth”, the word “Sixty-fifth” be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure “2013”, the figure “2014” be **substituted**.

am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

2. Madam Speaker, I lay on the Table the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill,

2013, the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013 and the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013, as returned by Rajya Sabha with amendments on the 19th February, 2014, and the Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha on the 19th February, 2014. ”

12.04 hrs.

**LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS
OF THE HOUSE**

MR. CHAIRMAN : The Committee on Absence of Members from the sittings of the House in their Eleventh Report presented to the House on 19th February, 2014 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each:-

- | | | |
|----|---|--|
| 1. | Shri K alias.J.K. Ritheesh
Shivkumar | 09.08.2013 to 06.09.2013
05.12.2013 to 15.12.2013 |
| 2. | Shri M.K. Alagiri | 09.08.2013 to 06.09.2013
05.12.2013 to 18.12.2013
05.02.2014 to 20.02.2014 |
| 3. | Shri D. Napoleon | 24.08.2013 to 06.09.2013
05.12.2013 to 18.12.2013
05.02.2014 to 21.02.2014 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The leave is granted. The Members will be informed accordingly.

12.04 ¼ hrs.

**STANDING COMMITTEE ON EXTERNAL AFFAIRS
24th and 25th Reports**

डॉ. भोला सिंह (नवादा): सभापति महोदय, मैं विदेशी मामलों संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) वर्ष 2013-14 के लिए प्रवासी भारतीय कार्य मंत्रालय की अनुदानों की मांगों के बारे में समिति के 19वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 24वां प्रतिवेदन।
 - (2) 'पासपोर्ट सेवा परियोजना-लक्ष्य और उपलब्धियां' विषय के बारे में 25वां प्रतिवेदन।
-

12.04 ½ hrs.

**STANDING COMMITTEE ON WATER RESOURCES
21st Report**

SHRI DIP GOGOI (KALIABOR): Sir, I beg to present the 21st Report (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014) on 'Review of Ganga Flood Control Commission'.

12.04 ¾ hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
(i) 262nd Report**

SHRI CHARLES DIAS (NOMINATED): Sir, I beg to lay on the Table the 262nd Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Functioning of National Sports Federations.

(ii) Evidence

SHRI CHARLES DIAS: Sir, I beg to lay on the Table a copy of the Evidence (Hindi and English versions) tendered before the Committee on Human Resource Development on the Functioning of National Sports Federations.



12.05 hrs.

**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 194
DATED 22.08.2013 REGARDING FOREIGN AIRLINES ALONGWITH
REASONS FOR DELAY ***

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): Sir, I beg to lay on the Table of the House a Statement correcting the reply to Starred Question No. 194 given on 22nd August, 2013 raised by Shri Raghuvir Singh Meena, MP regarding 'Foreign Airlines'.

I had answered the Lok Sabha Starred Question No. 194 relating to 'Foreign Airlines' asked by Shri Raghuvir Singh Meena, MP , Member of Parliament on 22nd August 2013.

Information was sought in the question regarding (a) the number of foreign airlines including cargo airlines flying into India on regular basis along with their frequency, airlines-wise; (b) the number of airports in India where foreign airlines are operating in/out along with names of airlines; (c) whether any security concerns on Jet- Etihad deal has been raised; (d) if so, the details thereof and the reasons therefor; and (e) the measures taken/being taken by the Government to address the airport security concerns in this regard?

The Statement referred to in reply to part (b) of the Question contained factual error in the number of Airports to/from where foreign airlines are currently operating which was given as "25" and needs to be substituted by "24". Correspondingly in the Annexure - II of the Reply relating to "current operations of foreign airlines to/from Airports of India", "Calicut" at S.No.5 and "Kozhikode" at S.No.16 needs to be merged being same places and replaced with "Kozhikode" having operations of "Air Arabia, Etihad Airways, RAK Airways, Emirates, Oman Air, Qatar Airways, Saudi Arabian Airlines".

The error is regretted.

* Laid on the Table and also placed in Library, See No.LT 10939/15/14.

The reply to part (b) of the Lok Sabha Starred Question No. 194 dated 22nd August, 2013 raised by Shri Raghbir Singh Meena, MP regarding 'foreign airlines' contained factual error in the number of Airports to/from where foreign airlines are currently operating. Calicut (S.No.5) and Kozhikode (S.No.16) was inadvertently mentioned separately which represents Kozhikode. The information was reconciled and the Correcting Statement in reply to the Starred Question was sent immediately thereafter on 3rd September, 2013 and could not be said due to expiry of regular Session. The delay is, however, regretted.

... (*Interruptions*)

12.05 ½ hrs.

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 41st Report of Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Rural Development, Ministry of Rural Development.*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Jairam Ramesh, I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the Forty-first Report of the Standing Committee on Rural Development (2012-13) on Demands for Grants (2013-14) of the Department of Rural Development (Ministry of Rural Development) (15th Lok Sabha) in pursuance of the Direction of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated September 01, 2004.

The Forty-first Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 30th April, 2013. The Report relates to the examination of Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2013-14. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on Rural Development on 25th July, 2013.

There are 38 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for generation of self-employment and wage employment, provision of housing to rural poor, rural roads, monitoring of implementation of rural development programmes and other quality inputs such as assistance for strengthening of District Rural Development Agency

* Laid on the Table and also placed in Library See No. LT 10940/15/14.

Administration, training and research, human resource development, development of voluntary action etc. for proper implementation of the programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in Annexure to my Statement, which is laid on the Table of the House, I would request that this may be considered as read.

... (*Interruptions*)

12.05 ¾ hrs

(b) Status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Rural Development on 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005', pertaining to the Department of Rural Development, Ministry of Rural Development.*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Jairam Ramesh, I beg to lay on the Table of the House the following Statement on the status of implementation of recommendations contained in the 42nd Report of the Standing Committee on Rural Development (2012-13) on the subject 'Implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005' of the Department of Rural Development (Ministry of Rural Development) (15thLokSabha) in pursuance of the direction by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated September 01, 2004.

The Forty-second Report of the Standing Committee on Rural Development (15thLokSabha) was presented to the Lok Sabha on 14 August, 2013. The Report relates to the examination of 'implementation of Mahatma Gandhi National Rural Employment Guarantee Act, 2005' (Department of Rural Development) for the year 2012-13. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on Rural Development on 20th November, 2013.

There are 27 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for generation of employment

* Laid on the Table and also placed in Library See No. LT 10941/15/14.

under MGNREGA, permissible works under MGNREGA, supervision and inspection of works, wage rate, delay in payment of wages, payment of unemployment allowances, Grievance redressal mechanism, convergence under MGNREGA and revamping of MGNREGA etc. for proper implementation of the programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in Annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

... (*Interruptions*)

12.06 hrs**(ii) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Ministry of Minority Affairs.***

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): Sir, I beg to lay the statement on the status of the implementation of recommendations contained in the Thirty-Seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants for the year 2013-14 of the Ministry of Minority Affairs, in pursuance of the Direction 73A of the Directions by the Hon'ble Speaker, Lok Sabha under Rule 389 for the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) presented its Thirty- Seventh Report on the Demands for Grants for the year 2013-14, relating to the Ministry of Minority Affairs, to the Lok Sabha on 2nd May, 2013 . The recommendations were considered and the action taken by the Government on the recommendations were submitted to the Committee on 30th July, 2013

Report contained 8 recommendations. The present status of implementation of all these 8 recommendations is indicated in the Annex, which is laid on the Table of the House.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 10942/15/14.

12.06 ¼ hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 743 DATED 08.08.2013 REGARDING RAIL SECURITY ALONGWITH REASONS FOR DELAY *

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Sir, I beg to correct the Statement in reply to part (b) to (g) of Lok Sabha Unstarred Question 743 answered on 08.08.2013 regarding rail security.

Part of the Question answered	For	Read
(b) to (g)	Unlike zonal railways, KRCL is a Public Sector Undertaking under the Ministry of Railways and implementation of Integrated Security System (ISS) is underway over nominated stations of zonal railways. However, components of ISS ivz. Close Circuit Television (CCTV) system, Baggage Scanner, Door Frame Metal Detector, Hand Held Metal Detector have been installed at Madgaon railway station of KRCL. Besides above, CCTV cameras have also been provided at Thivim railway station. A proposal for installation of CCTV video surveillance system at Ratnagiri, Chiplun, Sangneshwar Road, Khed, Mangaon, Kanakavali, Sindhurg, Kudal and Sawantwadi Road railway stations of Ratnagiri	Unlike zonal railways, KRCL is a Public Sector Undertaking under the Ministry of Railways and implementation of Integrated Security System (ISS) is underway over nominated stations of zonal railways. However, components of ISS ivz. Close Circuit Television (CCTV) system, Baggage Scanner, Door Frame Metal Detector, Hand Held Metal Detector have been installed at Madgaon railway station of KRCL. Besides above, CCTV cameras have also been provided at Thivim railway station.

* Laid on the Table and also placed in Library See No. LT 10943/15/14.

	region and Karwar and Udupi railway stations in karwar region is under active consideration of KRCL administration.	
--	---	--

In the Question, it was mentioned that a proposal for installation of CCTV video surveillance system at Ratnagiri, Chiplun, Sangneshwar Road, Khed, Mangaon, Kanakavali, Sindhurg, Kudal and Sawantwadi Road railway stations of Ratnagiri region and Karwar and Udupi railway stations in Karwar region is under active consideration of KRCL administration. This was based on the information received from the KRCL. During review of the progress made for installation of surveillance cameras at these stations, it was realized that above information was inadvertently forwarded by KRCL without the approval of competent authority, as such said proposal is yet to be formulated. Accordingly, a correcting statement has been put up. Delay is sincerely regretted.

... (*Interruptions*)

12.06 ½ hrs.

STATEMENTS BY MINISTERS- Contd.

(iii) Status of implementation of the recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Sir, I beg to lay the statement regarding the status of implementation of recommendations contained in the 106th Report of the Standing Committee on Commerce on Demands for Grants (2012-13), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 10944/15/14.

12.07 hrs

MATTERS UNDER RULE 377*

MR. CHAIRMAN: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table immediately as per practice.

... (Interruptions)

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति जी, शून्यकाल में इतने महत्वपूर्ण मामले हैं। उनको तो ले लीजिए।... (व्यवधान)

सभापति महोदय : उसके बाद में लेंगे।

(i) Need to curb the menace of black money in the country

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): देश में कितना कालाधन है तथा कितना देश से बाहर, इस आंकड़े पर मतभेद हो सकता है। पर यह कटु सत्य है कि भारत में कालेधन का जाल आजादी के बाद जनसंख्या वृद्धि के समानुपात में बढ़ा है। एक अनुमान के मुताबिक पिछले 6 दशकों में देश की अर्थव्यवस्था को इससे करीब 25 हजार अरब रुपये का नुकसान हुआ है। पिछले दिनों वॉशिंगटन के खोजी पत्रकारों के एक संगठन ने दुनिया भर के ऐसे लोगों के नाम सार्वजनिक किए जो अपने अपने देशों की अर्थव्यवस्था से छल कर रहे हैं। इस सूची में 600 से अधिक भारतीयों के नाम भी हैं जिनमें राजनीतिज्ञों के अलावा कुछ बड़े कारोबारी भी शामिल हैं। इस खबर से हर निष्ठावान भारतीय को सदमा पहुँचा है। अपने देश में लोकतंत्र है लेकिन इस लोकतंत्र की जननी निर्वाचन प्रक्रिया से ही कालेधन की कालिख फैलनी शुरू हो जाती है। अपने महान देश के अस्तित्व को अक्षुण्ण बनाए रखने के लिए देश में भ्रष्टाचार और कालेधन के खिलाफ निर्णायक जंग आज की जरूरत है।

अतः सरकार से अनुरोध है कि वो भ्रष्ट राजनेताओं तथा अधिकारी वर्ग की संपत्ति का ऑडिट कराएं तथा जो बेनामी संपत्ति मिले उसे राष्ट्रीय संपत्ति घोषित किया जाए।

* Treated as laid on the Table.

(ii) Need to provide funds for construction of railway lines in Khargone parliamentary constituency in Madhya Pradesh

श्री मकनसिंह सोलंकी (खरगोन): मैं रेल मंत्री का ध्यान मेरे संसदीय क्षेत्र खरगोन-बड़वानी की रेल समस्याओं की ओर दिलाना चाहता हूँ। खरगोन-बड़वानी की जनता द्वारा निरन्तर खण्डवा-धार वाया खरगोन-बड़वानी एवं इंदौर-मनमाड रेलवे लाइनों की मांग की जाती रही है। जनजाति क्षेत्र होने से यह विकासात्मक गतिविधियों के लिए प्राथमिकता का क्षेत्र है। रेल लाइन नहीं होने के कारण यहाँ के व्यवसाय, उद्योग धंधों एवं कृषि उत्पादन हेतु आधुनिक सुविधाओं का लाभ संबंधित वर्ग को नहीं मिल पा रहा है। इस क्षेत्र में अत्यधिक कपास, गन्ना, मिर्ची, सोंफ, सोयाबीन आदि कृषि उपज का उत्पादन होता है। रेलवे लाइन के अभाव में इस क्षेत्र का संपर्क बड़ौदा (गुजरात) मुंबई (महाराष्ट्र) से नहीं हो पाता है, जिसके कारण इस क्षेत्र की विकासात्मक गतिविधियाँ प्रभावित होती हैं। जनजाति क्षेत्र का विकास शासन की प्राथमिकता है तथा जनजाति क्षेत्र की विकासात्मक गतिविधियों के लिए पर्याप्त बजट का आवंटन भी किया जाता है। किंतु इतने वर्षों की निरन्तर मांग के पश्चात् भी रेलवे की विस्तार की दृष्टि से इस जनजाति क्षेत्र की उपेक्षा की जा रही है।

मैं रेल मंत्री जी से मांग करता हूँ कि इस अंतरिम रेल बजट में खण्डवा-धार, वाया खरगोन-बड़वानी एवं इंदौर-मनमाड (महाराष्ट्र) रेलवे लाइनों के लिए पर्याप्त बजट का प्रावधान किया जाये जिससे रेल लाइन का निर्माण होकर इस क्षेत्र के विकास की गति तीव्र होकर क्षेत्र के जनजातीय किसानों, मजदूरों व व्यवसायियों की आर्थिक उन्नति हो सके।

(iii) Need to augment railway facilities in Giridih parliamentary constituency, Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): रेल सेवा किसी भी क्षेत्र के चहुंमुखी विकास के लिए जीवन रेखा का काम करती है एवं विकास का महत्वपूर्ण आधार होती है। मेरा माननीय रेल मंत्री जी से झारखण्ड के संदर्भ में, जो कि एक नया राज्य है, आग्रह है कि हमारे यहां जैन धर्म का विश्व प्रसिद्ध तीर्थ-स्थान पारसनाथ शिखर जी है जहां दुनिया भर से अनुयायी आते हैं। हमने इसे ध्यान में रखते हुए अनुरोध किया था कि पारसनाथ से मधुबन को रेल लाइन से जोड़ दिया जाए जिसका पिछले बजट में प्रावधान भी किया गया किन्तु अभी भी सर्वे शुरू नहीं हुआ। अभी तक प्रगति शून्य है। मेरे गृह-स्टेशन फुसरो में ट्रेन संख्या 19607-19608 (कोलकत्ता से अजमेर) के ठहराव के साथ-साथ निचितपुर हॉल्ट पर गाड़ी संख्या 13319-13320 (राँची -बैजनाथधाम एक्स0) और फूललवाटीटांड स्टेशन पर गाड़ी संख्या 15027-15028 (हटिया-गोरखपुर, मौर्या एक्स0) एवं पारसनाथ स्टेशन पर गाड़ी संख्या 12938-12939 (हावड़ा-गांधीधाम एक्स0) के ठहराव की मांग की गई थी। उपरोक्त गाड़ियों का ठहराव इन जगहों पर जनहित में आवश्यक है।

अतः मेरा माननीय रेल मंत्री महोदय से आग्रह है कि पारसनाथ की गरिमा एवं जन भावना को ध्यान में रखते हुए उचित दिशा-निर्देश जारी करने की कृपा करें ताकि वहां की आम जनता एवं विश्व भर से आने वाले जैन तीर्थयात्रियों को लाभ मिल सके।

(iv) Need to settle the insurance claims made by the farmers who suffered damage to their kharif crops in the year 2010 under Crop Insurance Scheme in Sheohar parliamentary constituency, Bihar

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्र शिवहर के अंतर्गत सीतामढ़ी जिले में कई किसानों की फसल बीमा योजना से मिलने वाली धनराशि अभी तक लंबित है जिसका तीन साल बीत जाने के बाद भी भुगतान नहीं हुआ है। वर्ष 2010 खरीफ मौसम में फसल बीमा की क्षतिपूर्ति राशि का भुगतान पीड़ित किसानों को सीतामढ़ी जिले में इलाहाबाद बैंक शाखा मटियार कला द्वारा अभी तक नहीं हुआ है जो किसानों के साथ अन्याय है। जबकि सरकार ने सभी बैंकों को निर्देश दे रखा है कि किसानों की फसल बीमा योजना के अंतर्गत देय राशि का भुगतान शीघ्र किया जाए इसके बावजूद किसानों को भुगतान नहीं करना एक तरह से सरकारी बैंकों का किसानों के प्रति एक शोषण है। और आज तक इस देय राशि का भुगतान नहीं करने पर अभी तक बैंक के किसी अधिकारी को उत्तरदायी नहीं ठहराया गया है।

मेरा सरकार से अनुरोध है कि वर्ष 2010 की खरीफ मौसम में फसल बीमा योजना अंतर्गत क्षतिपूर्ति राशि किसानों को इलाहाबाद बैंक शाखा मटियार कला जिला सीतामढ़ी द्वारा अभी तक क्यों नहीं दी गई इसकी जाँच करायी जाए एवं किसानों को देय राशि का भुगतान ब्याज समेत किया जाए।

**(v) Need to address the problem of water-logging in underpass near
Chitrasani railway station under Palanpur Tehsil in Banaskantha
Parliamentary Constituency, Gujarat**

श्री हरिभाई चौधरी (बनासकांठा) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र बनासकांठा के पालनपुर तहसील के चित्रासिणी रेलवे स्टेशन के पास अंडर ब्रिज की तरफ दिलाना चाहता हूं। इस अंडर ब्रिज में बरसात के दौरान पानी भर जाता है और पानी भरने पर इस अंडर ब्रिज से वाहनों की आवाजाही बंद हो जाती है और लोग पुल के आरपार नहीं जा पाते हैं। इस संबंध में रेलवे प्रशासन को बताया गया, परंतु प्रशासन ने इस पर अभी तक कोई कार्यवाही नहीं की है। लगता है अंडर ब्रिज बनाने में कोताही बरती गई है, जिसके कारण पानी निकालने के उपकरण नहीं लगाए गए और डिजाइन में चूक के कारण बरसात का पानी पुल के अंदर चला जाता है और पानी की निकासी की कोई व्यवस्था नहीं है।

मेरा अनुरोध है कि उपरोक्त अंडर ब्रिज में जो पानी भर जाता है, उसको निकालने हेतु जल्द कार्यवाही की जाए।

(vi) Need to take necessary steps to ensure enough flow of water in river Palar in Tamil Nadu and constitute a Palar River Water Authority for the purpose

SHRI ABDUL RAHMAN (VELLORE): Palar River has been the life line of North Tamil Nadu since long and Palar Basin is very fertile. Agriculture is considered to be its mainstay. Palar River with its total drainage area of 17,871 Sq. Km, originating from Nandhi Durga in Karnataka, flows for 93 Km in Karnataka, 33 Km in Andhra Pradesh and 222 Km in Tamil Nadu before joining the Bay of Bengal.

Due to failure of normal rain-fall in this region and various hurdles in the path of river drainage along with the precarious depletion of ground water, the entire region is on the verge of becoming desert. The reservoirs of Bethamangalam & Ramsagar in Karnataka and 32 check dams having one at every Kilometer of the river in Andhra Pradesh constructed without any concurrence of Tamil Nadu have prevented even a minimum flow of water in it.

The Government of Karnataka brings 10 TMC water to Kolar to meet the requirement of its two districts out of 2000 TMC water of Nethravathi River. The same proposal can now be utilized to bring 100 TMC water to Palar River as the distance from Kolar to Palar River is too short. In the same manner, Godavari-Krishna-Palar linkage in Andhra Pradesh can also be considered. This can only be accomplished by the Central Government.

In order to achieve this great objective, a powerful Palar Authority is to be created by the Government of India which is the only solution to bring water to Palar River.

**(vii)Need to construct a Rail Over Bridge on level crossing at
Nadakkavu in Palakkad, Kerala**

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of this Government to an important issue of construction of Nadakkavu Rail Over bridge in Palakkad. The Nadakkavu railway gate is situated in the Palakkad-Malampuzha road. Since, Malampuzha is an important tourist destination, this road is one of the busiest one in the area. The railway gate is close to Olavakkode railway junction also. The frequent closure of this gate is causing heavy traffic jams and people suffer from this. Many patients have even lost their lives as they could not get timely medical attention due to this frequent traffic jams. Students also face a lot of difficulties even during examinations. Permanent solution to this problem is the construction of a ROB at Nadakkavu. I urge upon the Government to take immediate steps to construct a ROB at Nadakkavu in Palakkad.

**(viii) Need to convert road connecting Muzaffarpur with Deoria
and Taraiya into National Highway**

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्यान्तर्गत मुजफ्फरपुर-देवरिया-तरैया सड़क को राष्ट्रीय राजमार्ग का दर्जा देने हेतु बिहार सरकार ने अनुशंसा की है क्योंकि यह सड़क दो जिलों को जोड़ती है और अति घनी आबादी, पिछड़ा क्षेत्र और उग्रवाद से प्रभावित इलाके से होकर गुजरती है । ट्रैफिक ज्यादा है । मुजफ्फरपुर से देवरिया अभी पथ निर्माण विभाग की सड़क है और शेष भाग ग्रामीण सड़क है और गंडक नदी को स्वासीघाट पर पार करती है ।

अतः आग्रह है कि इस सड़क को शीघ्र राष्ट्रीय राजमार्ग का दर्जा दिया जाए ।

12.08 hrs

**STREET VENDORS (PROTECTION OF LIVELIHOOD AND
REGULATION OF STREET VENDING) BILL, 2013
Amendments made by Rajya Sabha**

MR. CHAIRMAN: Now, Supplementary List of Business. Item No. 20 (A), hon. Minister.

... (*Interruptions*)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE 1

2. That at page 1, line 6, *for* the figure “2013”, the figure “2014” be *substituted*.

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill to protect the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE 1

2. That at page 1, line 6, *for* the figure “2013”, the figure “2014” be *substituted*.

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR. CHAIRMAN: The question is:

“That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.”

The motion was adopted.

CLAUSE 1

MR. CHAIRMAN: The question is:

“That at page 1, line 6, *for* the figure “2013”, the figure “2014” be *substituted*.”

The motion was adopted.

... (*Interruptions*)

DR. GIRIJA VYAS : I beg to move :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN: The question is :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12.09 hrs.

**GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES)
AMENDMENT BILL, 2013
Amendments made by Rajya Sabha**

MR. CHAIRMAN: Now, Item No. 20 (B), hon. Minister.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI R.P.N. SINGH): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR. CHAIRMAN: The question is:

“That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.”

The motion was adopted.

CLAUSE 1

MR. CHAIRMAN: The question is:

“That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*..”

The motion was adopted.

... (*Interruptions*)

SHRI R.P.N. SINGH: Mr. Chairman, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN : The question is:

“That the amendments made by Rajya Sabha  in the Bill be agreed to.”

The motion was adopted.

12.11 hrs.

**NATIONAL INSTITUTES OF TECHNOLOGY,
SCIENCE EDUCATION AND RESEARCH
(AMENDMENT) BILL, 2013
Amendments made by Rajya Sabha**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DR. SHASHI THAROOR): Mr. Chairman, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007, be taken into consideration:--

Enacting Formula

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

Clause 1

2. That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.”

MR. CHAIRMAN: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007, be taken into consideration:--

Enacting Formula

1. That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.

Clause 1

2. That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.”

The motion was adopted.

Enacting Formula

MR. CHAIRMAN: The question is:

“That at page 1, line 1, *for* the word “Sixty-fourth”, the word “Sixty-fifth” be *substituted*.”

The motion was adopted.

Clause 1

MR. CHAIRMAN: The question is:

“That at page 1, line 3, *for* the figure “2013”, the figure “2014” be *substituted*.”

The motion was adopted.

DR. SHASHI THAROOR: Mr. Chairman, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12.12 hrs.

SUBMISSION BY MEMBERS
Re : Issue of grant of Special status to Bihar

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): माननीय सभापति महोदय, बिहार को विशेष राज्य का दर्जा देने के लिए बहुत दिनों से चर्चा चल रही है। रघुराज रामन कमेटी ने एक रिपोर्ट दी थी कि बिहार को विशेष राज्य का दर्जा देंगे। बिहार पिछड़ रहा है। जब झारखंड राज्य बना था तब माननीय अटल बिहारी वाजपेयी जी ने पैकेज दिया था, उससे कुछ तरक्की बिहार में हुई थी। आज भी बिहार में आईआईटी, आईआईएम नहीं है। एम्स अस्पताल चालू नहीं हुआ है। नेशनल लॉ कॉलेज नहीं है। नालंदा यूनिवर्सिटी बनी तो है लेकिन आज तक पूरी तरह बन नहीं पाई है। विक्रमशिला का कोई विकास नहीं हुआ है, कोई चर्चा नहीं हुई है। चंपापुरी, भागलपुर में है, जैन समाज को तो माइनोरिटी में ले आए लेकिन उसका भी कोई विकास नहीं हुआ है। हमारा स्पष्ट मत है और बिहार सरकार भी कह रही थी कि केंद्र सरकार विशेष राज्य का दर्जा दे रही है। आज विशेष राज्य के नाम पर बिहार ठगा गया है। केंद्र सरकार के मंत्री जाकर बिहार में बयान देते थे, अखबारों में छपता था, लड्डू बंट गए, कहा गया कि बिहार को विशेष राज्य का दर्जा मिल रहा है। बिहार की जनता के साथ छल हुआ है। बिहार की जनता के साथ धोखा हुआ है।

मैं आपके माध्यम से अपील करना चाहता हूं कि बिहार को पुरानी लंबित योजना का सारा पैसा देना चाहिए, एनएच में पैसा देना चाहिए। बिहार के साथ अन्याय हुआ है। दस करोड़ बिहार के लोगों को इस देश के विकास में अधिकार मिलना चाहिए। इस सरकार को यह करना चाहिए। यह जाती हुई सरकार है। अगर यह सरकार नहीं करेगी तो नरेंद्र मोदी के नेतृत्व में हम लोग बिहार को विशेष पैकेज दिलाएंगे। बिहार को तरक्की के रास्ते पर लेकर जाएंगे।...(व्यवधान) यह सरकार सिर्फ धोखा दे रही है। बिहार सरकार हो या केंद्र सरकार, दोनों ने बिहार के साथ छल किया है। या तो अटल बिहारी वाजपेयी जी ने न्याय किया था या हमारी सरकार बनेगी तो हम न्याय करेंगे। बिहार के साथ धोखा बंद करें। केंद्र सरकार एलान करे कि आज बिहार के विशेष राज्य का दर्जा देंगे, विशेष पैकेज देंगे। कृषि का विकास नहीं हुआ, नालंदा का विकास नहीं हुआ, उद्योग का विकास नहीं हुआ, विक्रमशिला का विकास नहीं हुआ। बिहार की जनता आज कराह रही है। बिहार की जनता इस सरकार से उम्मीद कर रही है।



आप तेलंगाना राज्य का निर्माण कर रहे हैं लेकिन बिहार के दस करोड़ लोगों को इस देश के संसाधनों पर कोई अधिकार नहीं है। यह अधिकार बिहार के लोगों को भी है, बिहार भी इस देश का भाग है। बिहार के साथ जो अन्याय होगा उसे बिहार की जनता कभी स्वीकार नहीं करेगी।

MR. CHAIRMAN : Shri Jitendra Singh and Shri Arjun Ram Meghwal are allowed to associate with the issue raised by Shri Syed Shahnawaz Hussain.

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): इसी विषय पर नोटिस है।

MR. CHAIRMAN: Hon. member please continue your speech. He will be given time to speak.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे शून्य प्रहर में बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। हाउस में बहुत वर्षों से मुद्दा उठा है। जैसा कि आपको मालूम है कि मुस्लिम भाइयों के स्थिति बहुत ही बदतर है। सरकार ने आयोग बनाया, सरकार के पास सच्चर कमेटी, रंगनाथ कमेटी की रिपोर्ट भी आई है लेकिन आज तक लोकसभा में, सदन में कोई चर्चा नहीं हुई है। जबकि इस रिपोर्ट में साफ जाहिर है कि शैक्षणिक, आर्थिक और सामाजिक तौर पर इनकी स्थिति दलितों से ज्यादा बदतर है। मैं आपके माध्यम से सरकार से मांग करना चाहता हूँ कि इस रिपोर्ट को सदन में रखकर चर्चा कराई जाए। हमारी मांग है कि आयोग ने जो रिपोर्ट प्रस्तुत की है सरकार जोरदार तरीके से सिफारिशों को लागू करे ताकि मुस्लिम भाइयों की स्थिति जो कि दलितों से भी बदतर है, उनका जीवनस्तर और स्थिति सुधर सके।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

MR. CHAIRMAN: Shri J.M. Aaron Rashid and Shri Madhu Goud Yaskhi are allowed to associate with the issue raised by Shri Shailendra Kumar.

श्री शरद यादव (मधेपुरा): माननीय सभापति जी, 2012 के बजट भाषण में यह स्पष्ट किया गया कि जो पिछड़े राज्य हैं, उनके लिए विशेष इंतजाम होना चाहिए। रघुराज रामन कमेटी का गठन हुआ। सितंबर, 2013 में समिति की स्थायी रिपोर्ट वित्त मंत्री जी को दी गई। योजना आयोग ने जो प्रदेश पिछड़े हैं, उनको घोषित करने की स्वीकृति दी। इसमें बिहार, उत्तर प्रदेश, उड़ीसा, झारखंड, पश्चिम बंगाल और राजस्थान है। रिपोर्ट के क्रियान्वयन ने योजना आयोग ने सहमति दी लेकिन अचानक 22 नवंबर 2013 को वित्त मंत्रालय में निर्णय के लिए होन वाली बैठक को स्थगित कर दिया गया। माननीय प्रधानमंत्री ने भी पिछड़े राज्यों की रिपोर्ट पर सहमति दी। डेढ़ करोड़ लोगों ने दस्तखत करके महामहिम राष्ट्रपति को दिए, माननीय प्रधानमंत्री से मिले। दिल्ली में बहुत बड़ी रैली बिहार के लोगों ने की, पटना में की, हर जिले में की। ये पिछड़े राज्य

आज से नहीं हैं। हिंदुस्तान में ईस्ट इंडिया कंपनी सबसे पहले बंगाल में आई थी। इसमें बंगाल प्रेजीडेंसी के लोग हैं। बिहार और उत्तर प्रदेश का बार्डर 700 किलोमीटर है। हिमालय की नदियां इनके सिर से आती हैं जिसके कारण हर साल तबाही होती है, जलजला आता है। मैं पूछना चाहता हूं कि पिछड़े राज्यों के लिए यह समिति स्थगित क्यों की गई? आप नए-नए तरीके, नए-नए पिंडोरा बॉक्स खोल रहे हैं। जो असली सवाल है, जिसके लिए आपने कमेटी बनाई, प्लानिंग कमीशन ने कहा, माननीय प्रधानमंत्री ने स्वीकृति दी तो फिर वित्त मंत्रालय में जो मीटिंग होनी थी वह स्थगित क्यों हुई? मैं आपसे निवेदन करना चाहती हूं कि पिछड़े राज्यों का यह हक है। आपने पिछड़े राज्यों के लिए काफी दूर तक काम किया और काम करने के बाद अपने आप स्थगित कर दिया। अगर देश को बनाना है तो पिछड़े राज्यों को आगे करना होगा। मैंने आपको क्रमबद्ध बताया है।

इसके बारे में वित्त मंत्रालय को तत्काल सफाई देनी चाहिए और बताना चाहिए। पिछले बजट सेशन में उन्होंने अच्छा बोला था। वे पिछड़े राज्यों को लेकर आगे बढ़े थे, उनको आकर इस पर सफाई देनी चाहिए। मेरी आपसे यही विनती है।

MR. CHAIRMAN: Shri Kalikesh Narayan Singh Deo and Shri Shailendra Kumar are allowed to associate with the issue raised by Shri Sharad Yadav.

श्री शैलेन्द्र कुमार : सर, हम इस मुद्दे से अपने आपको सम्बद्ध करते हैं।

... (Interruptions)

MR. CHAIRMAN : Those who want to associate, please send slips at the Table of the House.

... (Interruptions)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : सर, मुझे इसी मैटर पर दो मिनट बोलने का समय दिया जाए।... (व्यवधान)

MR. CHAIRMAN: It is the same matter. No please. Dr. Thambidurai.

... (Interruptions)

MR. CHAIRMAN: Then others also will ask. We cannot have it. Dr. Thambidurai.

... (Interruptions)

12.21 hrs.

At this stage, Shri Rajiv Ranjan Singh alias Lalan Singh and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

DR. M. THAMBIDURAI (KARUR): Sir, I have given a notice regarding Katchatheevu issue. It is a very long pending issue.... *(Interruptions)*

MR. CHAIRMAN: I cannot allow. Nothing will go on record except what Dr. Thambidurai says.

*(Interruptions) * ...*

DR. M. THAMBIDURAI : Recently the Central Government went to the Supreme Court and gave an affidavit. Our hon. Chief Minister filed a case in the Supreme Court telling that Katchatheevu is a part of India. Our hon. Chief Minister has written a letter to the hon. Prime Minister to see that Katchatheevu must be retrieved. When the Tamil Nadu fishermen go there, Sri Lanka is arresting them. Now they are going to celebrate some kind of festival in Katchatheevu and so many problems may come in that. That is why, I would request the Central Government to see that we once again get back Katchatheevu. When Katchatheevu was given to Sri Lanka, it was not approved by our Parliament. Therefore, still we have got the full right over it. I do not know why the Central Government has told the Supreme Court that it is a settled issue. Therefore, we would request that we should get it back and see that it becomes a part of India. That is our request.

MR. CHAIRMAN: Shri Rajendra Agrawal is allowed to associate with the issue raised by Dr. Thambidurai.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदय, यूनियन पब्लिक सर्विस कमीशन की प्रतियोगी परीक्षाओं में साजिश के तहत जो देहातों से लड़के परीक्षा देने आते हैं, जो देशी भाषा जानते हैं, उनकी सी-सेट की परीक्षा में अंग्रेजी के साढ़े बाईस नम्बर के प्रश्न अनिवार्य कर दिये गये हैं। उससे पहले देशी भाषा वाले

* Not recorded.

प्रतियोगी परीक्षाओं में जितने अभ्यर्थी आ रहे थे, अब उसका दसवां हिस्सा ही आने लगा है। साजिश के तहत देहात और गरीब घरों के लड़के जो देशी भाषा जानते हैं, तमिल, तेलुगु, मराठी, बंगला भाषा, उड़िया, मलयालम, गुजराती और अरबी, फारसी, पाली आदि देशी भाषाओं को समाप्त कर दिया गया है। इस तरह से उन पर अंग्रेजी लादकर उनकी प्रतियोगिता को खत्म करने की साजिश हुई है।

दूसरी बात यह है कि जो नई पद्धति 2011 में लागू हुई और नई पद्धति लागू होने के कारण जो परिपाटी है कि उन्हें अतिरिक्त मौका दिया जाता है। इस साल भी श्री राहुल गांधी के हस्तक्षेप से दो अतिरिक्त मौके दिये गये हैं। लेकिन उसमें कमी यह है कि 2011 में जिनकी उम्र 30 वर्ष पूरी हो गई, उन्हें दो वर्ष अतिरिक्त देने से भी कोई लाभ नहीं हो रहा है। इसलिए 2011 में जिनकी अवस्था 30 वर्ष हो गई है, उन्हें दो अतिरिक्त मौके और मिलने चाहिए। उसके लिए जो न्यूनतम आयु 30 वर्ष है, उसे बढ़ाकर 34 वर्ष किया जाना चाहिए। हमारी मांग है कि सरकार इसमें हस्तक्षेप करे। बार-बार इस मामले में सवाल उठाये गये हैं, सम्पूर्ण सदन भी इससे सहमत है, इसलिए सरकार इस पर तुरंत कार्रवाई करे और जो देहातों से आने वाले देशी भाषा-भाषी वाले छात्र हैं, उन्हें प्रतियोगी परीक्षाओं में हिस्सेदारी मिले, उसके मुताबिक कार्रवाई हो। इसके लिए प्रदर्शन भी हुए हैं। जवाहर लाल नेहरू विश्वविद्यालय के लोगों ने भी प्रदर्शन किये हैं, प्रतियोगियों ने भी प्रदर्शन किये हैं और दर्जनों सांसदों ने और सभी पार्टियों के नेताओं ने लिखकर भी दिया है। इसलिए हमारी मांग है कि सरकार को इस पर तुरंत गंभीरता से विचार करना चाहिए और तुरंत निर्णय करना चाहिए।

सभापति महोदय : श्री शैलेन्द्र कुमार, श्री अर्जुन मेघवाल और श्री राजेन्द्र अग्रवाल को उपरोक्त विषय से सम्बद्ध किया जाता है।

Nothing will go on record except what Shri Prabodh Panda says.

*(Interruptions) ...**

SHRI PRABODH PANDA (MIDNAPORE): Sir, contractual workers working in the railways are continuing the strike since yesterday. Their demand is very minimum. The contractors who are engaged in railways are not giving the minimum wages to the workers. So, the strike has been going on since yesterday and it will continue. Therefore, through you, I would draw the attention of the Railway Ministry to intervene in this matter and at least provide the minimum wage to the railway contract workers. These workers are thousands in number.

* Not recorded.

The contractors are reluctant to provide the minimum wage to the contractual workers working in the railways. Most of the contractual workers are working in the railway tracks. I am particularly raising the matter related to the Kharagpur Division. The entire Kharagpur Division has collapsed due to the strike. I would request the Railway Ministry to intervene in this matter immediately so that the issue can be resolved and the contractual workers are provided minimum wages.

12.26 hrs.

At this stage Shri Jagdambika Pal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

श्री संजय निरुपम (मुम्बई उत्तर): सभापति महोदय, पिछले दिनों भारत के पूर्व प्रधानमंत्री आदरणीय राजीव गांधी जी के हत्यारों को जो फांसी की सजा की दी गई थी। ...(व्यवधान)

MR. CHAIRMAN: Nothing else will go on record.

*(Interruptions) **

12.27 hrs

At this stage, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

श्री संजय निरुपम : महोदय, उस सज़ा के संदर्भ में सुप्रीम कोर्ट का जो आदेश आया, ...(व्यवधान) उस आदेश के प्रति सबसे पहले हम अपनी असहमति जाहिर करते हैं। ...(व्यवधान) सुप्रीम कोर्ट ने सिर्फ तीन अभियुक्तों के संदर्भ में ऑर्डर दिया था। ...(व्यवधान) लेकिन जिस प्रकार से तमिलनाडु की सरकार और तमिलनाडु की मुख्यमंत्री ने इस पूरे प्रकरण में राजनीति करते हुए तीन की जगह सात लोगों को रिहा करने का निर्णय लिया ...(व्यवधान) यह निंदनीय है। ...(व्यवधान) हमारे देश के प्रधानमंत्री के हत्यारों के साथ आज तक सजा का काम नहीं हुआ है। ...(व्यवधान) जिस प्रकार से उनको छोड़ा जा रहा है। ...(व्यवधान) वह अन्याय है। ...(व्यवधान) हमारे देश के पूर्व प्रधानमंत्री स्वर्गीय राजीव गांधी जी के हत्यारों को सजा मिलनी ही चाहिए। ...(व्यवधान) मैं ऐसा आग्रह करता हूँ। ...(व्यवधान) सुप्रीम कोर्ट के इस रिहाई के फ़ैसले के ऊपर भी हम अपनी असहमति जाहिर करते हैं। ...(व्यवधान) सुप्रीम कोर्ट को यह फ़ैसला नहीं देना

* Not recorded.

चाहिए था। ... (व्यवधान) क्योंकि राजीव जी हमारे देश के प्रधानमंत्री थे। ... (व्यवधान) जितनी बेरहमी और निर्दयता के साथ, उनकी हत्या की गई थी, ... (व्यवधान) वह इस देश के हर नागरिक को तकलीफ देता है। ... (व्यवधान) इस तकलीफ को समझते हुए, ... (व्यवधान) इसका मज़ाक नहीं उड़ाना चाहिए। तमिलनाडु की सरकार इसका मज़ाक उड़ा रही हैं, राजनीति कर रही हैं। ... (व्यवधान) ऐसी राजनीति नहीं होनी चाहिए। ... (व्यवधान) जिन हत्यारों को सजा दी गई है, उनकी सज़ा पूरी होनी चाहिए। ... (व्यवधान) उनकी रिहाई नहीं होनी चाहिए। ... (व्यवधान) हम आपसे ऐसा आग्रह करते हैं। ... (व्यवधान)

सभापति महोदय : डॉ. विनय कुमार पाण्डेय स्वयं को श्री संजय निरुपम के विषय के साथ संबद्ध करते हैं।

MR. CHAIRMAN: The House stands adjourned to meet again at 2.00 p.m.

12.28 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.



14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): महोदय, एक मिनट हमारी बात सुनिये।... (व्यवधान) बिहार को विशेष राज्य का दर्जा दिये जाने की बात है।... (व्यवधान)

उपाध्यक्ष महोदय : आप लोगों ने यह विषय पहले रख दिया है।

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग इस पर बोल चुके हैं।

... (व्यवधान)

14.01 hrs.

At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

14.02 hrs

OBSERVATION BY THE CHAIR

MR. DEPUTY-SPEAKER: Hon. Members, before we take up consideration and passing of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, as passed by Rajya Sabha, I have to inform the House that Shri Sharad Pawar, hon. Minister of Agriculture and Food Processing Industries, vide communication dated 19th February, 2014 has informed that the President having been informed of the subject matter of the Rani Lakshmi Bai Central Agricultural University Bill, 2014, recommends the consideration of the Bill in Lok Sabha under article 117(3) of the Constitution.

14.02 ½ hrs.

**RANI LAKSHMI BAI CENTRAL AGRICULTURAL
UNIVERSITY BILL, 2014**

MR. DEPUTY SPEAKER :Members, we have also to allot time for discussion of the Bill.

... (Interruptions)

MR. DEPUTY-SPEAKER: Hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING
INDUSTRIES (DR. CHARAN DAS MAHANT): Sir, I beg to move*:

“The Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration.”

* Moved with the recommendation of the President.

... (Interruptions)

14.03 hrs

At this stage, Shri C. Rajendran and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY-SPEAKER: Motion moved:

“The Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration.”

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।... (व्यवधान) मैं रानी लक्ष्मीबाई सैन्ट्रल एग्रीकल्चर यूनिवर्सिटी बिल, 2014 के पक्ष में बोलने के लिए खड़ा हुआ हूँ।... (व्यवधान) मैं इस बिल के समर्थन में यह कहना चाहता हूँ कि जिस तरह से उद्देश्यों में यह लिखा है कि बुन्देलखण्ड क्षेत्र का विकास होगा, एग्रीकल्चर सेक्टर का रिसर्च होगा और इसका अनुसन्धान और एग्रीकल्चर का प्रसार किया जायेगा।... (व्यवधान) मेरा यह कहना है कि जिस तरह से सेक्शन पांच में इन्होंने ऑब्जेक्ट्स ऑफ दी यूनिवर्सिटी लिखे हैं, उनके ऑब्जेक्ट्स पूरे करने चाहिए, मेरा आपके माध्यम से यह कहना है। मैं यह समर्थन करना चाहता हूँ कि रानी लक्ष्मीबाई का इन्होंने नाम रखा, हम उसके समर्थन में खड़े हुए हैं।... (व्यवधान) क्योंकि बहुत पुराने जमाने से, हम बचपन से ही सुभद्रा कुमारी चौहान की यह कविता सुनते आ रहे हैं।

"चमक उठी सन् सत्तावन में वह तलवार पुरानी थी,
बुन्देले हर बोलों के मुंह से हमने सुनी कहानी थी,
खूब लड़ी मर्दानी वह तो झांसी वाली रानी थी"

आज जो आपने इसका नाम रखा है, इसके लिए हम आपको धन्यवाद देना चाहते हैं। इसके साथ ही मैं यह भी कहना चाहता हूँ कि जैसे हमारे यहाँ जोधपुर में एम्स है, वहाँ मीराबाई का आपने नाम रखा, लेकिन नाम हटा लिया। मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि जैसे रानी लक्ष्मीबाई का यहाँ नाम रखा है, वैसे ही जोधपुर में जो एम्स है, उसका नाम भी मीराबाई के नाम पर रखा जाना चाहिए।

अगला विषय मैं कहना चाहता हूँ कि सैक्शन 18 में आपने बोर्ड ऑफ मैनेजमेंट की बात कही है, लेकिन जनरली बोर्ड ऑफ मैनेजमेंट में सैलैक्शन करते समय इंटरफरेंस होता है और कुछ ऐसे लोग आ जाते हैं जो बोर्ड ऑफ मैनेजमेंट के लायक नहीं होते हैं। इसलिए बोर्ड ऑफ मैनेजमेंट में ठीक लोगों का चुनाव होना चाहिए।

एक बात मैं और कहना चाहता हूँ। यह एग्रीकल्चर की सैन्ट्रल यूनिवर्सिटी बन रही है। मैं राजस्थान के बीकानेर से आता हूँ। मेरे बीकानेर में भी एग्रीकल्चर यूनिवर्सिटी है। उसको सैन्ट्रल यूनिवर्सिटी का दर्जा देने का प्रस्ताव राज्य सरकार ने भेज रखा है, यूनिवर्सिटी ने भेज रखा है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि हमारी बीकानेर एग्रीकल्चर यूनिवर्सिटी को भी सैन्ट्रल यूनिवर्सिटी का दर्जा देना चाहिए। आपने मुझे बोलने का अवसर दिया, इसके लिए बहुत बहुत धन्यवाद।

MR. DEPUTY-SPEAKER: The question is:

“That the Bill to provide for the establishment and incorporation of a University in the Bundelkhand region for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance, as passed by Rajya Sabha, be taken into consideration ”

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

“That clauses 2 to 44 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 44 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING
INDUSTRIES (DR. CHARAN DAS MAHANT): I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: Motion moved:

“That the Bill be passed.”

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय उपाध्यक्ष जी, आपने रानी लक्ष्मीबाई सैन्ट्रल यूनिवर्सिटी बिल 2014 पर मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभार व्यक्त करता हूँ।

उपाध्यक्ष जी, जैसा कि आपको मालूम है, बुंदेलखंड उत्तर प्रदेश का बहुत ही पिछड़ा इलाका रहा है। यह बिल जो राज्य सभा से आया है, मैं माननीय मंत्री प्रदीप जैन जी का बहुत आभार व्यक्त करता हूँ कि उन्होंने उत्तर प्रदेश के विकास में चार चांद लगाने का एक बहुत अच्छा काम किया है। वैसे भी बुंदेलखंड रानी लक्ष्मीबाई के नाम से जाना जाता है। मैं इस बिल का पुरजोर समर्थन करते हुए अपनी बात यह कहकर समाप्त करना चाहूँगा कि वहाँ सभी सुविधाएँ उपलब्ध हों और जो मुस्लिम पिछड़े वर्ग तथा अनुसूचित जाति के लोग हैं, उनको इसका लाभ मिले।

PROF. SAUGATA ROY (DUM DUM): Sir, I fully support the Rani Lakshmi Bai Central Agricultural University Bill, 2014.

The purpose of the Bill is to set up a Central Agricultural University in the State of Uttar Pradesh, headquartered at Jhansi. This will conduct teaching and research in agriculture.

As we know, Jhansi is part of Bundelkhand and it is one of the most backward regions of India. The ground is very much infertile and barren. It is necessary to do research, particularly in dry land farming. We know many countries like Israel have made fantastic advances. It is time that we do something for the area of Bundelkhand, which is very much backward. So, I welcome this initiative. This Bill has already been passed in Rajya Sabha and I support it fully.



MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

14.10 hrs.

At this stage Shri Shailendra Kumar, Shri Jagdambika Pal and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग अपनी-अपनी सीट पर जाइए। आप लोगों ने अपनी बात सदन में उठायी है और सरकार ने सुनी है। कृपया आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोगों ने अपनी बात रख दी है, अब आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

14.11 hrs

*The Lok Sabha then adjourned till
Fifteen of the Clock.*



15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

... (*Interruptions*)

MR. CHAIRMAN: Please sit down.

15.01 hrs.

At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

15.01 ½ hrs.**PAPER LAID ON THE TABLE-Contd.**

MR. CHAIRMAN: Now we will take up Item No.20 E.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, on behalf of Shri Sushilkumar Shinde, I beg to lay on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) issued by the President vide Notification No.S.O.410(E) in Gazette of India dated 16th February, 2014, in accordance with the Provisions contained under Section 50 of the Government of National Capital Territory Act, 1991 read with clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi and Order relating thereto under article 239AB of the Constitution.

(Placed in Library, See No. LT 10945/15/14)

- (2) A copy of the Report (Hindi and English versions) of the Lt. Governor of the National Capital Territory of Delhi dated 15th February, 2014 to the President.

(Placed in Library, See No. LT 10946/15/14)

15.02 hrs.

**RESOLUTION RE: APPROVAL OF ORDER ISSUED BY THE
PRESIDENT IN RELATION TO GOVERNMENT OF
NATIONAL CAPITAL TERRITORY OF DELHI**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, on behalf of Shri Sushilkumar Shinde, I beg to move:

“That this House approves the Order issued under article 239AB of the Constitution by the President on the 16th February, 2014 read with section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi.”

MR. CHAIRMAN: The question is:

“That this House approves the Order issued under article 239AB of the Constitution by the President on the 16th February, 2014 read with section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi.”

The motion was adopted.

15.02 ½ hrs.

*At this stage Shri Arjun Roy and some other hon. Members went back to their
seats*

...(व्यवधान)

MR. CHAIRMAN: I will give you chance to speak during ‘Zero Hour’.

15.03 hrs.

**NARCOTIC DRUG AND PSYCHOTROPIC SUBSTANCES
(AMENDMENT) BILL, 2011**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, on behalf of Shri P. Chidambaram, I beg to move:

“That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.”

The Narcotic Drugs and Psychotropic Substances (NDPS) Act was enacted in 1985 and came into force on 14th November, 1985. The Act was amended twice, once in the year 1989 and second time in the year 2001.

Another amendment in the Act is felt necessary to remove the difficulties which have arisen in the implementation of the Act and to further strengthen certain other provisions; including provisions pertaining to forfeiture of property of drug traffickers. Hence the Narcotic Drugs and Psychotropic Substances (Amendment) Bill was introduced in Lok Sabha on 8th September, 2011.

The Bill was referred to the Standing Committee on Finance for examination and report thereon. In its report, the Committee has made seven recommendations and almost all of them have been accepted by the Government. The bulk of the official amendments that we propose to move are, therefore, guided by the suggestions of the Committee.

Simultaneously, the Government received several representations on the issue of lack of adequate access to morphine and other opioids for pain relief and palliative care. The representations emphasized the urgent need to have one uniform licensing system under the NDPS Act and to include such proposals also in the Bill to amend the NDPS Act. On examination of the same, it was felt that there is merit in the representations. We are accordingly, also proposing certain official amendments aimed at addressing the issue of opioid access for pain relief.

Accordingly, the consequential changes arising out of the suggestions of the SCF and addressing the issue of opioid access for pain relief have been proposed through a list of the official amendments which is also placed before the House for consideration.

MR. CHAIRMAN: Motion moved:

“That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.”

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।... (व्यवधान) सुषमा स्वराज जी, माननीय लालकृष्ण आडवाणी जी, सब को धन्यवाद देता हूँ कि मुझे इस महत्वपूर्ण बिल पर... (व्यवधान)

MR. CHAIRMAN : Please do not disturb the proceedings of the House.

... (Interruptions)

MR. CHAIRMAN: Nothing, except what Shri Nishikant Dubey is saying, will go on record.

(Interruptions)* ...

15.06 hrs.

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

MR. CHAIRMAN: Hon. Members, you have enough disturbed the proceedings of the House. Please sit down.

... (Interruptions)

* Not recorded.

श्री निशिकांत दुबे (गोड्डा): यह बहुत ही महत्वपूर्ण बिल है, मैं इस बिल का स्वागत करता हूं, सरकार का स्वागत करता हूं कि स्टैंडिंग कमेटी के सारे रिकोमेंडेशंस को उन्होंने मान लिया है, चूंकि ड्रग का सवाल है। कैंसर जैसे पेशेंट मर रहे हैं, इस कारण से इस बिल की बहुत आवश्यकता है, नारकोटिक्स बिल की बहुत आवश्यकता है।

सभापति महोदय, जो कुछ महत्वपूर्ण बात है, एक रिपोर्ट है, जिसको कि मैं कोट करना चाहूंगा, वह रिपोर्ट है - इंटरनेशनल नारकोटिक्स कंट्रोल स्ट्रैटजी रिपोर्ट, 2013. वह यह कह रहा है कि International Narcotics Control Strategy Report – 2013 – “High level corruption both generates, conceals criminal proceedings, illicit funds are often laundered through real estate, educational programmes, charities and election campaigns”. इसका मतलब यह है कि यह जो नारकोटिक्स का पैसा आ रहा है, आज के युवा क्या कर रहे हैं। आज के युवा स्कूल, कॉलेज, किसी पार्टी या डिस्को में जाइए, आपको सारे लोग ड्रग्स लेते मिल जाएंगे। स्कूल के बच्चे आइसक्रीम, चॉकलेट के माध्यम से, ...(व्यवधान) यह जो इल्लिगल मनी आती है, दाऊद इब्राहिम का जो पूरा का पूरा नेक्सस इस देश में चल रहा है, उसके साथ जो कई अन्य लोग हैं, छोटा शकील है, ...(व्यवधान) संदीप शर्मा है, इस तरह के लोग जिनके बारे में मैं लगातार चिट्ठियां लिखता हूं। गुडगांव, नोएडा, मुंबई में प्रोपर्टी है, ये इल्लिगल इलिसिट मनी, जो दाऊद इब्राहिम और उसके गुर्गे कर रहे हैं, आपके मंत्रालय के लोग भी इसमें मिले हुए हैं। मैं लगातार इसके बारे में चिट्ठी लिख रहा हूं कि दाऊद इब्राहिम के साथ जो लोग हैं, ...(व्यवधान) वह छोटा शकील है, संदीप शर्मा है या इस तरह के ओर भी लोग हैं, ...(व्यवधान) वे ब्लैकमेल करते हैं। ...(व्यवधान) इस तरह के जो लोग हैं, ...(व्यवधान)

MR. CHAIRMAN: Hon. Members, after this your names will be called. After this Bill is over, you all will be given chance.

... (Interruptions)

श्री निशिकांत दुबे : सभापति महोदय, आप मेरी बात दो मिनट सुन लीजिए। ...(व्यवधान)

MR. CHAIRMAN: Hon. Members, since we cannot have a constructive discussion on the Bill and so I will put it to the vote of the House.

***श्री पन्ना लाल पुनिया (बाराबंकी):** वित्त मंत्री जी के द्वारा प्रस्तुत Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 समय की आवश्यकता के अनुसार अनिवार्य एवं जनहित में है ।

मैं बिल का समर्थन करता हूँ ।

* SHRI ARJUN RAM MEGHWAL (BIKANER): I want to lay the following. Kindly make compulsory monitoring system to implement the Provision of Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2011.

That should be mandatory provision in the proposed Amendment Bill.

* Speech was laid on the Table.

***श्री शैलेन्द्र कुमार (कौशाम्बी):** महोदय, स्वापक औषधि और मनः प्रभावी पदार्थ (संशोधन) विधेयक 2011 पर मैं निम्न बातें कहना चाहूंगा । आज देश का खास कर शैक्षणिक, मजदूर कश लोग ड्रग्स का सेवन करते हैं जिसमें विदेशों से मारफिन आदि दवाएं आ रही है जिससे लोग लेकर बीमार पड़ रहे हैं । कैंसर, विकलांगता, हार्ट, ब्लड प्रेशर, मानसिक तौर पर बीमार हो रहे हैं । सरकार विदेशों से आने वाले ड्रग पर रोक लगाए और युवा पीढ़ी को बचाए । परिवार-घर को बर्बाद होने से बचाए , लोग तरह-तरह की बीमारी से ग्रस्त हो रहे हैं । इस पर रोक लगाने की आवश्यकता है । कड़े कानून और सजा की व्यवस्था होनी चाहिए । स्कूल, कालेजों और चौराहों पर खुलेआम बिक रहे हैं । जिसमें सरकारी विभाग एवं पुलिस के लोग मिले होते हैं । सरकार सख्ती करें एवं रोक लगाए ।

* SHRI S. SEMMALAI (SALEM): Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2013

- The Bill was introduced in 2011.
- Then it was referred to Standing Committee.
- It was reviewed by the Committee and the Committee suggested some amendments. Some of those amendments were accepted. The Finance Minister has moved official amendments to the NDPS Bill 2011.
- The Question is why does the NDPS Act need to be amended.
- Millions of Indians with Cancer, HIV/AIDS and other life limiting illness and injuries suffer needlessly due to untreated pain.
- So they need some reliefs.
- This Bill seeks to ensure the availability of essential narcotic medicines to patients while at the same time preventing abuse or diversion.

* Speech was laid on the Table

***SHRI O.S. MANIAN (MAYILADUTHURAI):** I am happy to express my views on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill. The amendments to the Bill were kept pending for long. I appreciate for taking initiatives to bring necessary amendments to this Bill. At a very tender age, students of schools and colleges as well as industrial workers are intoxicated and due to drug abuse their health is very much affected. I want to stress that drug trafficking from neighbouring countries should be effectively checked. Sale of banned drugs and tobacco products in black market should be prevented. There should be awareness campaigns on the evil effects of tobacco products and narcotic drugs. Short films thus produced to create awareness among youth and general public on drug abuse and its side effects should be screened throughout the country. Even some narcotic substances are added as ingredients in cool drinks and which should be checked and prevented. The Government should not only take preventive action against poor people but also it should act to set free the rich and elite from the clutches of drug menace. Under relevant law of the land necessary and stringent penal action should be initiated against drug peddlers and publicity campaigns in full swing may be organised on the evils of narcotic drugs.

* English translation of the Speech originally laid on the Table in Tamil.

***SHRI ANUP KUMAR (BARDHMAN EAST):** Although, I welcome the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 but I have some reservations.

Though the bill adds a new definition of “Central Government Factories” and amends the definition of “Commercial Quantity” and “Small Quantity”- the definitions are still vague. The definition should be clearly specified.

It is strange that instead of increasing the punishment of the drug trafficker, it has reduced the punishment of drug-users to make a compromise. I strongly object to this and hope the Bill will make provision for stringent punishment for both.

I welcome the provision of management and rehabilitation of addicts in this bill. The Government should be more proactive in this matter.

I cannot understand why 180 day is provided for notification of seize of unauthorized possession of drugs. Is it for manipulation so the criminals could pass away free. I wish it should be notified within a month and procedure should be started immediately.

Though the misuse of Narcotics Drugs of Psychotropic Substances is rampant, we should also remember that these are the substances which we require for alleviation of pain and for terminal care. It is the intention of ours which makes it boon or curse for the society. Hence the Act should be amended to address the undue harassment of legally authorized manufacturers, dealers and traders who sells this for proper use.

I urge upon the Government to make rules so that availability of these drugs become easier for the care-givers otherwise terminally ill and persons with pains will continue to suffer.

* Speech was laid on the Table.

*SHRI P. VENUGOPAL (TIRUVALLUR): I am happy while participating in discussion on an important bill titled Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011.

Narcotic Drugs and Psychotropic Substances continue to have several medical and scientific uses. Their permissible use worldwide is for medical & scientific purposes only. However, these drugs and substances have tremendous potential for abuse. India continues to be heaven for illegal narcotic trade. It has been reported in many parts of the country on day-to-day basis about the illegal narcotic trade. It is a serious issue affecting the future of the younger generation of our country.

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 aims at rectifying those anomalies and also making certain further changes to strengthen the provisions of the Act. Though India enacted the Narcotic Drugs and Psychotropic Substances Act, popularly known as NDPS Act, in 1985, the Act was amended twice since then through the NDPS (Amendment) Act 1989 and the NDPS (Amendment) Act 2001 to align domestic laws in conformity with our commitment to global Conventions. But as more anomalies surfaced, the NDPS (Amendment) Bill 2011 was introduced last September to beef up the provisions of the Act.

The present Bill even envisages for severe punishment. There has been demand to reduce the punishment for consumption of morphine, cocaine and heroin by six months from the extant one year in the light of the provision entailing maximum six months imprisonment for trafficking of small quantities.

A major source of concern voiced by the INCB is that the abuse of drugs by injection is increasing in South Asia. This has reached significant proportions in India. Drugs abused by injection in the region include heroin, prescription opioids and mixtures with other controlled substances. This has led to a spurt in the HIV and Hepatitis-C infection. Related to this disquieting development is that India

* Speech was laid on the Table.

continues to be used by transnational organised criminal groups to divert precursors of amphetamine-type stimulants, because of the wide availability of precursor's ephedrine and pseudoephedrine in our country.

Most of the amphetamine and methamphetamine available in the illicit market in tablet form in India has been smuggled into the country. By contrast, most of the amphetamine and methamphetamine available in the illicit market in powder form has been illicitly manufactured in the country. A larger quantity of amphetamine has been seized regularly in many parts of the country.

The worrisome feature is that illicit cultivation of opium poppy supervenes in several parts of India. Virtually all of the opium poppy cultivation is estimated to be at least 7500 ha. Interestingly, in India, cocaine is trafficked in small quantities by courier!

The smoking of opium in India continues to be a traditional practice, a country in which the level of opium abuse is one of the highest in Asia. "Chasing" (inhaling the vaporized form) and smoking are the most popular pathways of use among drug abusers in South Asia, though some have switched to abusing by injection with the practice spreading rapidly.

As if all these appealing abuses are not enough, the most abused pharmaceutical preparations in India include cough formulations, containing codeine and various benzodiazepines including analgesics. The abuse of pharmaceutical preparations in India is "facilitated by the failure of many pharmacies to comply with prescription requirements". As some of the preparations abused in India are in Schedule III of the 1961 Conventions for which a prescription is not mandatory, therefore, the Government should ask the pharmacies to comply with prescription requirements, besides making sure that over-the-counter pharmaceutical preparations are not diverted to be used for non-medical purposes. It is time India got genuinely sensitive to the issue before the demographic dividend manifest in today's youth population turns a liability tomorrow because of laxity in laws.

MR. CHAIRMAN: The House will now take up motion for consideration of the Bill.

The question is:

“That the Bill further to move that the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

Clause 2 Definitions

Amendments made:

Page 1, *for* lines 12 to 14, *substitute—*

‘(b) clause (viiiia) shall be relettered as clause (viiiib) and before clause (viiiib) as so relettered, the following clause shall be inserted, namely:--

‘(viiiia) “essential narcotic drug” means a narcotic drug notified by the Central Government for medical and scientific use.’. (3)

Page 2, *omit* lines 1 to 9

(4)
(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.
Clause 2, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 2A

Amendment made:

Page 2, *after* line 9, *insert*—

Amendment
of section 4

2A. In section 4 of the principal Act,--

(a) in sub-section (1), after the words “the illicit traffic therein”, the words “and for ensuring their medical and scientific use” shall be inserted:

(b) in sub-section (2), after clause (d), the following clause shall be inserted, namely:--

(da) availability of narcotic drugs and psychotropic substances for medical and scientific use.”. (5)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That New Clause 2A be added to the Bill”

*The motion was adopted.
New Clause 2A was added to the Bill.*

**Clause 3 Power to add or omit from the
list of Psychotropic substances**

Amendments made:

Page 2, *for* lines 10 and 11, *substitute*—

“3. In section 9 of the principal Act,--

(a) in sub-section (1), in clause (a),--

(i) after sub-clause (iii), the following sub-clause shall be inserted,
namely:--“ (6)

Page 2, *after* line 14, *insert*—

“(ii) *after* sub-clause (v), the following sub-clause shall be inserted,
namely:-

“(va) the manufacture, possession, transport, import Inter-State, export Inter-State, sale, purchase, consumption and use of essential narcotic drugs:

Provided that where, in respect of an essential narcotic drug, the State Government has granted licence or permit under the provisions of section 10 prior to the commencement of the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2014, such licence or permit shall continue to be valid till the date of its expiry or for a period of twelve months from such commencement, whichever is earlier.”.

(b) in sub-section (2), after clause (h), the following clause shall be inserted,
namely:--

“(ha) prescribe the forms and conditions of licences or permits for the manufacture, possession, transport, import inter-State, export inter-State, sale, purchase, consumption or use of essential narcotic drugs, the authorities by which such licence or permit may be granted and the fees that may be charged therefor.”.

(7)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 3, as amended, stand part of the Bill.”

*The motion was adopted
Clause 3, as amended, was added to the Bill.*

**Clause 4 Central Government to take measures for
preventing and combating abuse of and
illicit traffic in narcotic drugs, etc.**

Amendment made:

Page 2, *for* lines 15 to 17, *substitute-*



‘Amendment of Section 10. 4. In section 10 of the principal Act, in sub-section (1), in clause (a),-

(a) in sub-clause (i), after the words “poppy straw”, the words “except poppy straw produced from plants from which no juice has been extracted through lancing” shall be inserted;

(b) in sub-clause (v), for the words “manufactured drugs other than prepared opium”, the words and brackets “manufactured drugs (other than prepared opium and essential narcotic drugs)” shall be inserted;”.

(8)

(Shri Namo Narain Meena)

”

MR. CHAIRMAN: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

... (Interruptions)

15.10 hrs.

At this stage Shri Arjun Roy and some other hon. Members went back to their seats

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4A**Amendment of section 15**

Amendment made:

Page 2, *after* line 17, *insert* -

4A. In section 15 of the principal Act, in clause (a),
for the words “six months”, the words “one year” shall be substituted.’.

(9)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4A be added to the Bill.”

The motion was adopted.

New Clause 4A was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4B Amendment of section 17

Amendment made:

Page 2, *after* line 17, *insert* -

4B. In section 17 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (10)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4B be added to the Bill.”

The motion was adopted.

New Clause 4B was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved ”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved ”

The motion was adopted.

New Clause 4C Amendment of section 18

Amendment made:

Page 2, *after* line 17, *insert* -

4C. In section 18 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (11)
(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4C be added to the Bill.”

The motion was adopted.

New Clause 4C was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4D Amendment of section 20

Amendment made:

Page 2, *after* line 17, *insert* -

4D. In section 20 of the principal Act, in clause (b), in sub-clause (ii), in item (A), for the words “six months”, the words “one year” shall be substituted.’.(12)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“That new Clause 4D be added to the Bill.”

The motion was adopted.

New Clause 4D was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4E Amendment of section 21.

Amendment made:

Page 2, *after* line 17, *insert* -

4E. In section 21 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (13)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:


“That new clause 4E be added to the Bill.”

The motion was adopted.

New Clause 4E was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment  all be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. ”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 4F Amendment of Section 22.

Amendment made:

Page 2, *after* line 17, *insert* -

4F. In section 22 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (14)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

“The new clause 4F be added to the Bill”.

*The motion was adopted.
New Clause 4F was added to the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. ”

The motion was adopted.

New Clause 4G Amendment of section 23

Amendment made:

Page 2, *after* line 17, *insert—*

4G. In section 23 of the principal Act, in clause (a), for the words “six months”, the words “one year” shall be substituted.’. (15)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 4G be added to the Bill”.

*The motion was adopted.
New Clause 4G was added to the Bill.*

Clause 5 Officers of Central Government

MR. CHAIRMAN: The question is:

“That clause 5 stand part of the Bill.”

The motion was negatived.

**Clause 6 The Narcotic Drugs and Psychotropic
substances consultative committee**

MR. CHAIRMAN: The question is:

“That clause 6 stand part of the Bill.”

*The motion was adopted.
Clause 6 was added to the Bill.
Clause 7 was added to the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 7A Amendment of section 31A.

Amendment made:

Page 2, *after* line 39, *insert*—

7A. In section 31A of the principal Act, in sub-section (1),

for the words “shall be punishable with death”, the words and

figures “shall be punished with punishment which shall not be
less than the punishment specified in section 31 or with
death” shall be substituted.’. (16)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That new clause 7A be added to the Bill”.

*The motion was adopted.
New Clause 7A was added to the Bill.*

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA : I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

MR. CHAIRMAN: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 7B Amendment of section 42

Amendment made:

Page 2, *after* line 39, *insert*—

7B. In section 42 of the principal Act, in sub-section (1),

in the proviso, for the words “Provided that”, the following
shall be substituted, namely:--

“Provided that in respect of holder of a licence for
manufacture of manufactured drugs or psychotropic
substances or controlled substances, granted under this Act
or any rule or order made thereunder, such power shall be
exercised by an officer not below the rank of sub-inspector:
Provided further that”.’ (17)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That New Clause 7B be added to the Bill”.

*The motion was adopted.
New Clause 7B was added to the Bill.
Clause 8 was added to the Bill.*

Clause 9

Power of Central Government to permit, control and regulate



Amendment made:

Page 3, lines 23 and 24, *for* “one hundred and eighty days”, *substitute*
“ninety days”. (18)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 14 were added to the Bill.

**Clause 15 Punishment for contravention
in relation to poppy straw**

Amendment made:

Page 4, *for* lines 15 and 16, *substitute*—

‘15. In section 71 of the principal Act, in sub-section (1), for the words “The Government may, in its discretion, establish, as many centres as it thinks fit for identification, treatment”, the words “The Government may establish, recognize or approve as many centres as it thinks fit for identification, treatment, management” shall be substituted.’. (19)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 15, as amended, stand part of the Bill.

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 1 Short title, extent and commencement

Amendment made:

Page 1, line 3, *for* “2011”, *substitute* “2014”. (2)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, *for* “Sixty-second”, *substitute* “Sixty-fifth”. (1)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

MR. CHAIRMAN: Now, Shri Nishikant Dubey. You can ask your question.

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, इस देश में बहुत कानून हैं। जैसे मैंने अभी चर्चा के क्रम में कहा कि स्कूल में आइसक्रीम के माध्यम से, चॉकलेट के माध्यम से, महिलाओं को ड्रग देकर किसी तरह की एक्टीविटी होती है, ब्लैकमेलिंग बहुत बढ़ रही है। दाउद इब्राहिम का एक पूरा नैक्सस है जिसमें फेक करैंसी है, ब्लैक मनी है, हवाला ट्रांजैक्शन है। उसी तरह से इललीगल सम्पत्तियां लोग बाहर, भीतर अर्जित कर रहे हैं। हवाला के माध्यम से पैसा आ रहा है। उसी तरह ड्रग ट्रैफिकिंग है, जैसे अभी हमने कैंसर के लिए कहा कि चूंकि कैंसर की दवाइयां महंगी हो रही हैं, इस बिल को जल्दी पास करना है। चाहे वित्त मंत्रालय में है चाहे गृह मंत्रालय में है, अलग-अलग कानून हैं और इसके कारण बहुत छोटी सजा हो पाती है, जैसे छः महीने की सजा थी उसे अब हमने एक साल के लिए किया। ट्रैफिकिंग के लिए यदि पकड़ेंगे तो उन्हें फांसी की सजा भी हो सकती है। लेकिन ड्रग की हालत में लोग लड़कियों, बच्चियों, महिलाओं, बच्चों के साथ रेप करते हैं, ड्रग ऐब्जूस करते हैं, ब्लैकमेल करते हैं या जो इस समाज, सोसाइटी में पार्ट हैं और जिनका कहीं न कहीं दुबई कनेक्शन है, कहीं न कहीं वे दाउद इब्राहिम से जुड़े हुए लोग हैं, उसके बारे में कोई एक टास्क फोर्स बनाया जाए, एक कमेटी बनाई जाए या भारत सरकार का क्या नजरिया है। इस सारे कानून को एकजुट करते हुए आज के युवा डिस्को, ड्रग के माध्यम से जो बर्बाद हो रहे हैं, आपको पता है माननीय राहुल जी का ही बयान आया था कि पूरा पंजाब ड्रग के नशे में चूर है। मैं कह रहा हूं कि जब आपको पता है कि देशभर में ड्रग माफिया इतना हावी हो गया है, ड्रग ट्रैफिकिंग वाले इतने हावी हो गए हैं, समाज के वे हाई सोसाइटी के लोग हो गए हैं, उन्हें किसी कीमत पर पैसा मिल रहा है, फ्री का पैसा मिल रहा है और उसका वे किसी तरह से मिसयूज कर रहे हैं। उस बारे में भारत सरकार किस तरह की योजना बना रही है, यह पार्लियामेंट को बताया जाये। ... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक, 2011 पर हमने यहां बहुत विस्तार से डिस्कशन की। ... (व्यवधान)

MR. CHAIRMAN : Nothing will go on record except the speech of Shri Shailendra Kumar.



(Interruptions) ... *

* Not recorded.

श्री शैलेन्द्र कुमार : सभापति महोदय, यह बहुत ही महत्वपूर्ण बिल है। मैं निशिकांत दूबे जी के वक्तव्य से अपने को सम्बद्ध करता हूँ।

यह बात सत्य है कि आज चाहे स्कूल्स हों, कालेजेज हों या कहीं भी लेबर चौराहा हो, जहाँ मेहनतकश मजदूर है, खासकर युवा पीढ़ी को ड्रग और नशे में ढकेलने का काम हुआ है और यह साजिश के तहत हो रहा है। इसी तरह से चाहे बंगलादेश हो, नेपाल बॉर्डर हो, पाकिस्तान बॉर्डर हो, चाइना हो, वहाँ से बहुत करेंसी हवाला के माध्यम से आ रही है। इसके माध्यम से वे हमारे देश की आर्थिक स्थिति को कमजोर करना चाहते हैं और यहाँ जो मेहनतकश, प्रतिभावान युवा हैं, उन्हें एक तरीके से नशे में डालकर उनके नॉलेजेज को किल करने का काम किया जा रहा है। यह साजिश के तहत हो रहा है कि हमारा देश कैसे कमजोर किया जाये। इसमें सबसे बड़ी बात यह है कि आपका विभाग मिला हुआ है, पुलिस विभाग मिला हुआ है। आप कहीं भी देखिये, अगर चार मजदूर हैं, तो वे अलग ड्रग पी रहे हैं। यहाँ तक कि स्कूल के बच्चे भी इसके प्रभाव में आ गये हैं। आज इस पर कड़े कानून की जरूरत है। छः महीने की जगह एक साल की सजा देने से यह दूर नहीं होगा। इस पर सख्त से सख्त सजा हो, जिससे यह रुके और हमारे यहाँ की युवा पीढ़ी वह बर्बाद होने से बचे। खासकर जो मेहनतकश मजदूर हैं, उनके जीवन को बचाया जा सके। आज बहुत से ऐसे घर हैं, जो बर्बाद हो चुके हैं। मानसिक तौर पर लोग विक्षिप्त हो गये हैं। उनका परिवार बिल्कुल त्रस्त हो चुका है।

मैं चाहूँगा कि सरकार कड़े कानून बनाकर इसे बंद करे और हमारे जो पड़ोसी देश हैं, जहाँ से यह ड्रग्स आ रहा है, वहाँ से इसे कठोरता से रोकने का काम करें।

PROF. SAUGATA ROY (DUM DUM): Sir, I have a very short submission to make. It is true that drugs are a real menace not only here but also internationally. I have been to Columbia where the Medellin drug cartel controls the whole nation. Mexico today is wracked by drug cartel. In the east of India around Burma-Thailand border there is a Golden Triangle and it is all coming into India. And as other hon. Members have said, it is causing tremendous harm to our student and the young people. The NDPS Act was originally done to integrate several Acts that were there – the Dangerous Drugs Act, the Opium Act, etc. But now the NDPS Act is not being properly used. You know Sir as to how the NDPS Act is used. Whenever a police station is not able to control a criminal, they put him under the NDPS Act so that he stays inside the jail for six months. But the actual source of drugs, those who launder money, those who bring drugs from outside are not being apprehended. We have a Narcotics Control Bureau but it is proved to be ineffective.

I would end by just stating that the drugs are prevalent in the lowest strata of society, slum dwellers in all big cities are taking the smack, they burn it, and then they blow it through a paper tube. And they go out of work. If you put them in police station lock-up, they bang their head against the lock up door because the withdrawal symptom takes over. Once you take to drugs, then, you can't give it up. What is more worrying is that not just at the bottom, there is drug taking and in the top echelon of society, there is drug taking. Mumbai film land, Shatragun ji is here, is totally affected by drugs. Several important heroes have been caught with drugs. Somehow or other they are let off. I can talk of one top hero in Bollywood heroes who is constantly on drugs. Who is supplying them drugs? What is the source? How this is going on day after day in spite of law? The law is being used against petty criminals. But the big people who launder money to bring in drugs worth millions of rupees are not being apprehended. We appreciate this amendment brought by the Government. It was an international obligation also. Then, morphine was getting costly and, as you know, morphine is the most positive pain



killer given in the case of terminal cancer patients and all other patients. So, how is it that in spite of law and in spite of having a Narcotics Control Bureau, the Home Ministry and the Finance Ministry, the source of drugs has not been tapped? These drugs are not only freely available in Mumbai, but also in Delhi. I do not want to name the hotels where drugs are taken. People are high on cocaine and heroin. It is a very big menace.

MR. CHAIRMAN : Please ask your question.

PROF. SAUGATA ROY : Sir, you are from Goa. The Russians are coming and using these drugs, but they are not being apprehended. Day after day, the Russian mafia is taking over the whole of Goa. So, why is the Government not able to take adequate steps to control this drug menace? This is my question.

DR. RAM CHANDRA DOME (BOLPUR): Mr. Chairman, Sir, I would like to make a brief submission. First of all, I express my gratitude to the Government for bringing this Bill. It is an important Bill with the greatest humanitarian gesture. I pleaded for this Bill to be passed for a long time here because as a medical person I know the importance of this Bill.

Sir, as my esteemed colleague Prof. Roy and Shri Nishikant Dubey have already pointed out, at the terminal stage of some diseases, particularly cancerous diseases, severe painful termination is there and also in the case of acute heart attack, namely myocardial infarction, the only life saving drug to give immediately is morphine. This is a narcotic drug, but this is also a life saving medicine. So, this Bill is very important. It has been pending for a long time and I am happy that it is being passed now.

The other point that I want to make is about narcotic terrorism. It is a dangerous menace. International drug trafficking and narcotic terrorism are dangerous for the whole world. This should be stopped. Then, our drug addicted youth are having self-injections using narcotic drugs and the dangerous outcome of this is HIV/AIDS infection and Hepatitis B and Hepatitis C. The main problem is that our youth are getting demoralized by taking all these addictive narcotic drugs. As pointed out by my colleagues, these drugs are freely available in the market with the connivance of police and other officials. Our school children, youth, working class, all are suffering due to these narcotic drugs. It is a big menace not only in Mumbai film industry but it is a dangerous menace throughout our country. So, the Government should take stringent measures to stop this menace. The Government should be serious to check this menace and stringent punishment is also necessary to stop this menace which is destroying not only our economy but also the health of our people. So, what stringent measure the Government is taking to control this drug menace? This is my question.

MR. CHAIRMAN: Before I call Shri Ajay Kumar to speak, I would request the hon. Members to be brief and ask only questions.

SHRI AJAY KUMAR (JAMSHEDPUR): Thank you, Mr. Chairman, Sir. My only submission to the Government is that the punishment is for the people who are using drugs. Most of the time only small quantity of drugs is confiscated and I think the Government is making this biggest mistake while actual drug traffickers go scot-free. So, the drugs prevention should be focused on traffickers.

What will happen that every time you catch small people and the police will fix small people, poor people, fill the jails and the actual trafficker goes scot-free. In the recent case, in the Supreme Court also, there is a person who has been imprisoned for the past 15-20 years for a small offence but we are able to release people who have committed mass murders and all. So, the same thing will happen for narcotics and psychotropic substances. The poor drug users will be in prison and the actual guys who traffic in drugs will go away. So, the thing is small quantity and imprisonment; because all the people who use drug in small quantities and caught with small quantities actually need treatment.

So, my request is that it will be misused and again the poor will fill up the jails and no drug trafficker will be caught. I would request the Government to kindly consider this.

Thank you... (*Interruptions*)

MR. CHAIRMAN: You have disturbed enough, now please take your seat. You will get your time.

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): महोदय, नारकोटिक्स ड्रग्स अमेंडमेंट बिल जैसे महत्वपूर्ण विषय पर बोलने का आपने मुझे अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

महोदय, मेरा निर्वाचन क्षेत्र इससे सीधा प्रभावित होता है। उत्तर प्रदेश के श्रावस्ती और बलरामपुर जनपद नेपाल की अंतराष्ट्रीय सीमा से लगे हुए हैं। नेपाल के माओवादियों और हमारे झारखण्ड एवं छत्तीसगढ़ के नक्सलवादियों का एक नेक्सस वहां तस्करी का काम करता है। उससे जो अवैध पैसे की कमाई होती है, उसकी खपत सीधे राष्ट्रविरोधी गतिविधियों में होती है और काला धन भी बढ़ता है। माओवादियों और नक्सलवादियों का जो नेक्सस अंतराष्ट्रीय सीमा पर बना हुआ है, उसको तोड़ा जाना बहुत ही आवश्यक है। मेरे निर्वाचन क्षेत्र के माध्यम से ही यह होता है और उत्तर प्रदेश का तराई वाला क्षेत्र और बिहार का पूरा बॉर्डर एरिया, जो नेपाल से सटा हुआ है, वहां के जो नवयुवक एवं छात्र इसकी चपेट में आकर बर्बाद होते हैं, इसलिए इसको रोका जाए। उसके लिए कड़ा प्रावधान किया जाए।


महोदय, नशे से ही संबंधित एक पत्र मैंने पहले भी वित्तमंत्री जी एवं सचिव महोदय को दिया था, मैं आपके माध्यम से उसकी ओर भी ध्यान आकृष्ट करना चाहूंगा कि पान पराग, रजनीगंधा, कमला पसन्द आदि जो तमाम गुटका आते हैं और तम्बाकू के पाउचेज हैं, उससे हजारों-करोड़ रुपये का काला धन इस देश में पैदा हो रहा है। पहले जो पाउचिंग मशीन थी, जिससे 200 पाउचेज निकलते थे, अब रोटेटरी मशीनें आने के बाद 1000-1200 पाउचेज निकालती हैं। उसको फिर से अमेंड करके बढ़ाया जाए। उसे सर्विस टैक्स के रूप में 25 से 30 हजार करोड़ रुपये की अतिरिक्त आय होगी। इस तरीके से जो हजारों-करोड़ रुपये काला बाजारी के रूप में आते हैं, वह बंद होगा।

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) *...*

* Not recorded.

श्री शत्रुघ्न सिन्हा (पटना साहिब): महोदय, यह बहुत ही महत्वपूर्ण बिल है। मैं पूरे सदन को इसके लिए धन्यवाद दूंगा कि इतना महत्वपूर्ण बिल लेकर आए हैं क्योंकि इसमें जेनरेशन का, फ्यूचर का और पूरे देश का सवाल है। आज जिस तरह निशिकांत जी ने बताया, सौगत बाबू बोल रहे थे, डा. राम चन्द्र डोम जी ने कहा, यह हर सोसाइटी में चला गया है - डिस्को में गया है, लॉज़ेज में गया है, होटल्स में गया है। आज ड्रग्स यंगर जेनरेशन में, स्टूडेंट्स में जा रहा है और हालत बहुत गंभीर हो रही है। महिलाएं आदि सभी वर्ग प्रभावित हो रहे हैं। I have been in the forefront of anti-tobacco and anti-drug campaign. ड्रग्स और टोबैको के कुप्रभाव के मामले में एक ही चीज अच्छी है कि यह बहुत ही सेकुलर होता है, हर धर्म, हर जाति, अमीर-गरीब, ऊंची सोसाइटी और हमारी सोसाइटी के लोगों, किसी में कोई फर्क नहीं करता है, भेदभाव नहीं करता, सबको समान रूप से प्रताड़ित करता है और कर रहा है। इसलिए मैं इसे अच्छा कहूंगा कि यह सेकुलर है। जैसा अभी अजय कुमार जी ने कहा, डा. राम चन्द्र डोम जी ने कहा, यह फिल्मों में आ ही गया है, बहुत जगह आ गया है। पहले एक कहावत होती थी 'Things go better with Coca Cola'. यह एड चलता था। यह एड चलता था, अब यह एड चल रहा है- "Things go better with coke." आज हर तरफ कोक-कोक है यानि कोकिन वाला कोक। जैसे शत्रुघ्न सिन्हा का शॉटगन हो गया, वैसे ही कोकिन का शार्ट कोक हो गया। लोग आज इससे परेशान हो रहे हैं, तबाह हो रहे हैं। यह जो बिल आया है, मैं इसकी सराहना करता हूँ। अजय कुमार जी जो अभी अपनी बात कह रहे थे, वह पुलिस अधिकारी रह चुके हैं, उन्होंने काफी अच्छे ढंग से अपनी बात रखी।

सभापति जी, इसमें  बहुत महत्वपूर्ण हैं। एक है ट्रैफिकिंग रूट पर स्ट्राइक करना। अगर स्ट्राइक नहीं करेंगे, किसी वर्मा, शर्मा या मुश्ताक को पकड़ लेंगे तो उससे कोई फायदा नहीं होगा, क्योंकि वह साल या छः महीने बाद छूट जाएगा। इसमें बहुत भ्रष्टाचार भी व्याप्त है। आपने इसमें फांसी का भी प्रावधान किया है, अच्छी बात है। जब रूट की बात होती है, ट्रैफिकिंग की बात होती है, सप्लायर की बात होती है तो इस बात का भी खयाल मंत्री जी रखें कि पहले नारकोटिक्स जो ड्राई माना जाता था, आज बहुत ल्यूक्रेटिव माना जाता है। बहुत सारे लोग, हमारे बड़े-बड़े अधिकारी, नारकोटिक्स विभाग में जाना चाहते हैं और कई भ्रष्टाचार करते हुए पकड़े भी गए हैं। इसलिए इनकी भी विजिलेंस और मानिट्रिंग बहुत जरूरी है। साथ ही साथ जो लोग इसकी सप्लाय करते हैं, चाहे जिस रूट से आ रहा है, उसकी रोकथाम बहुत जरूरी है। साथ ही साथ अपने कानून के इम्प्लीमेंटेशन को, मानिट्रिंग को और मजबूत करना पड़ेगा, ताकि यह लोगों के लिए एक डेटेरेंट हो।

मैं एक और बात सदन में कहना चाहूंगा। जैसा अभी बताया गया कि जो लोग ड्रग के शिकार हो जाते हैं, क्या हमारे अंदर इतनी शक्ति है, क्षमता है कि हम उनकी मानिट्रिंग या विजीलेंस कर सकें। अजय कुमार जी ने जैसा कहा कि गुटखा, जर्दा आदि के पाउचेज़ और सिगरेट तक सरेआम बेची जाती हैं। कई जगह स्मोकिंग मना है, लेकिन फिर भी स्मोकिंग हो रही है। इसी तरह कई जगह गुटखा या जर्दा सेवन मना है, लेकिन फिर भी हर जगह दुकान पर लटके हुए देखे जा सकते हैं। इसलिए इसे रोकने के लिए हमारे पास कहां तक मैनपावर है, कितनी पुलिसिंग करेंगे, कितनी फोर्स है? इसलिए ड्रग्स की रोकथाम के लिए, इनकी काँसलिंग के लिए, क्योंकि जो इस लत के शिकार हुए हैं, उन्हें इस लत से बाहर निकालने के लिए क्या मंत्री जी इस बिल में कोई प्रावधान करेंगे? साथ ही मैं यह भी कहना चाहूंगा कि सबसे पहले इसकी ट्रैफिकिंग को, रूट काँज़ को रोकने का प्रावधान किया जाए और जो इसके सप्लायर्स हैं, उन्हें पकड़ने की कोशिश करेंगे तो मैं समझता हूँ कि यह बिल ज्यादा महत्वपूर्ण और कारगर होगा। ... (व्यवधान)

15.43 hrs.

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): ललन सिंह जी, पहले हमारी बात सुन लीजिए।... (व्यवधान)

MR. CHAIRMAN : Hon. Member, you please carry on.

... (Interruptions)

डॉ. रघुवंश प्रसाद सिंह : आप हमारी बात सुन लेंगे तो हम भी आपके साथ खड़े होंगे।... (व्यवधान)

MR. CHAIRMAN: Please ask question.

... (Interruptions)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति जी, यह नारकोटिक्स वाला बिल बहुत ही महत्वपूर्ण है। स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक है जो मूल अधिनियम 1985 में संशोधन करने के लिए सदन में आया है। पहले क्या होता था कि पुरानी अफीम रखने वालों के विरुद्ध ब्रिटिश राज में एक कानून था, जिसमें किसानों से पोस्त की खेती कराई जाती थी और अफीम की खेती भी होती थी। उसे यहां से विदेश सप्लाई किया जाता था। उस समय से लेकर अब तक यह नशा कितना खराब है, यह हम सभी जानते हैं। हम सब यह भी जानते हैं कि जिस चीज का भी नशा होता है। अफीम है तम्बाकू है भांग है, गांजा है, शराब है ये सभी मानवता की शत्रु हैं। मोहम्मद पैगम्बर ने कुरान में कहा कि “नशा सभी पापों की जननी है।” ... (व्यवधान)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) ... *

15.47 hrs.



At this stage Shri Arjun Roy and some other hon. Members went back to their seats

* Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, all eight Members have participated and given important suggestions and input for policy making.... (*Interruptions*) This Act will provide a comprehensive legislation, equipped on the one hand, and to effectively deal with the menace of Drug, while at the same time lead to a greater and easier access to narcotic drugs for legitimate and medical scientific purpose.... (*Interruptions*) They have made several good suggestions. We will certainly look into these and we will handle it very seriously. With these remarks, I beg to move that the Bill be passed.... (*Interruptions*)

MR. CHAIRMAN: As a large number of Members have expressed their views and the Minister has replied, the speeches made by the Members and the replies of the Minister may be treated as part of the general discussion.

... (*Interruptions*)

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill, as amended, be passed.

SHRI NAMO NARAIN MEENA: Sir, I beg to move:

“That the Bill, as amended, be passed.”

MR. CHAIRMAN: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

15.47 hrs.

SUBMISSION BY MEMBERScontd
Re : Issue of grant of Special status to Bihar

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, can I respond over the issue of Bihar?

MR. CHAIRMAN: Yes.

SHRI P. CHIDAMBARAM: Sir, I am only responding to the issues raised relating to the Raghuram Rajan Committee Report. I will make a very brief response to that. You will recall that the Raghuram Rajan Committee was appointed pursuant to my Budget Speech of last year. It was our Government's decision to appoint such a Committee to identify States which are far from the average of India. States on several parameters are far away from the average of India. Therefore, we said that we should identify those States and work-out a mechanism by which those States can be helped. Let me make it clear that Report and the reason for constituting that Committee had no reference to any particular State. ... *(Interruptions)* Therefore, a number of States are removed from the average. Therefore, we wanted to identify which those States are and find out a mechanism by which those States can be helped. The Raghuram Rajan Committee had a wide representation. They identified some parameters, using which, the States can be identified and they rank the States. Based on that rank, we have circulated that Report to all concerned. The Report is at the active consideration.

The second part of the Report says that a part of the Finance commission recommendations, which is a Constitutional body, apart from the Planning Commission devolution of funds, there are other funds and the devolution of those funds, the distribution of those funds, could be done under the pattern or under the

norms suggestions by the Raghuram Rajan Committee. Those norms have also been circulated to all the Ministries concerned. The Ministries have been asked to give their suggestions and comments. That is also at the active consideration. Let me assure this House that it is our intention to help the more backward States of India, and the Report is under active consideration. ... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except what Shri Bhakta Charan Das has says.

(Interruptions) ...*

15.50 hrs.

At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

श्री भक्त चरण दास (कालाहांडी): सभापति महोदय, मुझे आज एक बहुत ही महत्वपूर्ण बात पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। आज सरकार की कैबिनेट ने उड़िया भाषा को क्लासिकल भाषा की मान्यता दी है। उड़ीसा के हमारे पूर्वज कई सालों से यह लड़ाई लड़ रहे थे। उत्तकल गौरव मधुसुदन जी के समय से ले कर अभी तक उड़ीसा के लोग चाहते थे कि उड़िया भाषा को क्लासिकल भाषा का दर्जा दिया जाए।

आज मैं माननीय प्रधानमंत्री जी, यूपीए अध्यक्ष श्रीमती सोनिया गांधी जी और कैबिनेट को उड़ीसा की जनता की तरफ से धन्यवाद देता हूँ। हमारे सभी एमपी साथी खास कर राज्य सभा के खूंटीआ जी ने हम सभी एमपीज़ को इनिशिएट किया था। खूंटीआ जी और हमारे सभी उड़ीसा के माननीय साथियों को मैं धन्यवाद देता हूँ कि सभी के इनिशिएशन से भारत सरकार ने उड़ीया भाषा को क्लासिकल भाषा का दर्जा दिया है। इसके लिए मैं भारत सरकार के प्रति आभार प्रकट करता हूँ। ... *(Interruptions)*

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, I stand here today to express the sense of pride and privilege that the people of Odisha has attained because today, the Union Government, the Cabinet, has accepted Odia as a classical language. ... *(Interruptions)* The criteria that have been fixed by the Government are that the language should be around or more than 2,000 years old; should have a continuous history; the alphabets must have undergone a modern change; there would be a continuous literary output; and there would be a continuity of the literary standard. ... *(Interruptions)*

* Not recorded.

Odia language was there during the Kalinga war. The script was there. It was continued during the middle ages. Rich literature was created by Odia *littérateurs* both during the dark ages of the Indian history and also during the middle ages and in modern times. ... (*Interruptions*)

Today, it is a concerted effort of the people, of the literary people, of the educated people, and of the elected representatives of Odisha, both of the State Assembly and also of the Lok Sabha. May I suggest one thing, Sir, that the Odisha Government has repeatedly requested the Central Government to accord classical status to Odia language. Earlier, the Kendra Sahitya Akademi has given this *bona fide* recognition to Odia language as a classical language. ... (*Interruptions*) Today, the 20th February, 2014, will be a golden letter day because Odia language, along with Tamil, along with Malayalam, along with Kannada and along with Telugu has become a classical language. Other than the Dravidian languages of this country, this is the second Indo Aryan language other than Sanskrit to be declared as a classical language. I thank the Government. ... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, today a large number of women were demonstrating in front of Parliament. They were demanding immediate passage of the Women's Reservation Bill, which was pending before the House for the last many years. ... (*Interruptions*) It was a peaceful demonstration. Sir, these women, who were demonstrating in front of the Parliament House, were brutally attacked by Police and they were arrested. ... (*Interruptions*) They were demanding just immediate passage of the Women's Reservation Bill. ... (*Interruptions*) We also demanded yesterday that the Government should pass the Women's Reservation Bill, which had been passed in the other House. ... (*Interruptions*) We are waiting for more than four years after the passage of this Bill in the other House. ... (*Interruptions*) Sir, we have been waiting for the passing of this Bill for the last four years. ... (*Interruptions*) These women have been brutally attacked, beaten up and arrested. ...

(Interruptions) Sir, I demand a Statement from the hon. Home Minister. ...

(Interruptions) He should make a statement today itself... (Interruptions)

MR. CHAIRMAN : Now, Shri Radha Mohan Singh.

... (Interruptions)

श्री राधा मोहन सिंह (पूर्वी चम्पारण): सभापति जी, आपने मुझे एक बहुत ही महत्वपूर्ण विषय पर बोलने का अवसर दिया है, इसके लिए मैं आपका आभारी हूँ। ... (व्यवधान) मैं उत्तर प्रदेश की 17 जातियों के बारे में जिक्र करना चाहता हूँ जिसमें राजभर, बिंद, केवट, मल्लाह, निषाद, पाल और प्रजापति समाज के लोग आते हैं। मैं कह सकता हूँ कि आज़ादी के पहले उनकी स्थिति इतनी बदतर नहीं थी जो आज़ादी के बाद उनके साथ हुआ। ... (व्यवधान) 1952 में जब संविधान लागू हुआ, अगर उनकी आर्थिक, सामाजिक और शैक्षणिक स्थिति इतनी खराब रही होती तो उन्हें उसका लाभ जरूर मिला होता। ... (व्यवधान) सभापति जी, मुझे एक मिनट और दे देंगे तो मैं अपनी बात समाप्त कर सकूंगा। ... (व्यवधान)

15.56 hrs

At this stage, Shri P. Lingam, Shrimati Susmita Bauri some other hon. Members came and stood on the floor near the Table.

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, मैं यहां से एक बहुत ही गंभीर विषय पर बोलना चाहता हूँ कि हमारे उत्तराखंड में एक बड़ी आपदा आई थी और प्रकृति ने अपना तांडव दिखाया। ... (व्यवधान) मैं सरकार के माध्यम से यह मांग करना चाहता हूँ कि ... (व्यवधान) जो वहां पर भूमिहीन लोग हैं, जिनके मकान वहां पर टूट गये हैं, खत्म हो गये हैं, उनको ज्यूलॉजिकल सर्वे ऑफ इंडिया के सेंक्शन प्राप्त करने के बाद सेफ जमीन, सुरक्षित जमीन उनको उपलब्ध कराई जाए जिससे लोग अपने मकानों को बना सकें। खच्चरों का, डोली वालों का उनको मुआवजा मिलना चाहिए। ... (व्यवधान) जिन लोगों के मकान तबाह हो गये हैं, उनको मुआवजा मिलना चाहिए और उनको सुरक्षित जमीन उपलब्ध होनी चाहिए ताकि वे अपने मकान बना सकें और प्राकृतिक आपदा से बाहर निकल सकें। .. (व्यवधान)

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, मैं विश्व प्रसिद्ध जो पर्यटन स्थल बौद्ध का है, पूरे दुनिया के लोग बनारस, लुम्बिनी और सारनाथ में जाते हैं और सारनाथ और लुम्बिनी को जोड़ने के लिए एनएच-29 जो काफी सालों से खराब है और कई बार इसको ठीक कराने की मांग की जाती रही है कि इसको बनवाया जाए। ... (व्यवधान) फोरलेन का प्रस्ताव भी हो गया है लेकिन मैं आपके माध्यम से कहना चाहता हूँ कि आज बनारस से लेकर गोरखपुर वॉया मऊ होते हुए जो एनएच-29 की दुर्दशा है, मैं उसको आपके सामने बता नहीं सकता कि उसकी कितनी खराब हालत है। ... (व्यवधान) बहुत मुश्किल के बाद हमने जब

बात की तो केवल 15 करोड़ रुपया उसके मेनटेन्स के लिए हुआ। यहां पर मंत्री जी मौजूद हैं, इसलिए मैं आपके माध्यम से विनती करना चाहता हूं कि सारनाथ और लुम्बिनी को जोड़ने वाले उस एनएच-29 को बनारस से गोरखपुर मरु होते हुए जल्दी से जल्दी उसको बनवाया जाए।

चौधरी लाल सिंह (उधमपुर): सभापति महोदय, मैं आपके माध्यम से मेरे राज्य के नौजवान बच्चे जन्तर मंतर में कश्मीर से मेरे संसदीय क्षेत्र से बरहाल, केशवाड़, डोराल, बसौली-बनीबिलावर, कटुआ, हीरानगर और पुंछ-रजौरी से हमारे 8000 बच्चे जिनको एनओईगे से जम्मू कश्मीर सरकार ने भारत सरकार की योजना के तहत अपाईंट किया था।...(व्यवधान) उन बच्चों को भर्ती किया गया और एक साल की अभी तक उनको तनख्वाह नहीं दी गई। साथ में उनको नौकर किया गया था और हालांकि नौकर नहीं करना था क्योंकि उनको स्किल्ड बनाना था। इन्होंने स्किल्ड बनाने की बजाए उनके इंटरव्यू लिये। उनको नौकर किया।...(व्यवधान) आज वे हंगर स्ट्राइक पर जंतर-मंतर पर बैठे हैं। यह बहुत ही दुर्भाग्य की बात है और हमें इस बात की शर्म आ रही है। हमारे बच्चे वहां अगर मर जाएंगे तो उसके लिए कौन जिम्मेदार होगा? इसलिए मैं आपसे रिक्वेस्ट करता हूं कि उनका मसला हल होना चाहिए।...(व्यवधान)

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): सभापति महोदय, अंडमान निकोबार द्वीपसमूह में सरकारी नौकरी में मुख्य भूमिका में लोगों की भर्ती हो रही है।...(व्यवधान) इसको लेकर पूरा विरोध चल रहा है। हमारी पार्टी और हमारी मांग है कि नॉन-आईलैंडर को द्वीप की नौकरी में भर्ती बंद करं तथा आईलैंडर को नौकरी में रिजर्वेशन दें। मैंने राष्ट्रपति जी, प्रधान मंत्री जी और गृह मंत्री जी को पत्र देकर मांग की कि जैसे आर्टिकल 371 के मुताबिक महाराष्ट्र, गुजरात, सिक्किम, मणिपुर, मेघालय, सिक्किम, आन्ध्रप्रदेश, मिजोरम में ग्रुप बी नॉन-गेजटेड और सी पोस्ट में रिजर्वेशन किया गया है, वैसे ही अंडमान-निकोबार द्वीपसमूह में भी किया जाए।...(व्यवधान) मैंने प्रधान मंत्री जी से मांग की थी कि अंडमान-निकोबार द्वीपसमूह की नौकरियों में बाहर से भर्ती बंद करने के लिए रिजर्वेशन दिया जाए।...(व्यवधान) इस सिलसिले में एनडीए सरकार के समय में जब वाजपेयी जी की सरकार थी, उस समय यह घोषणा हुई थी कि अंडमान-निकोबार बैकवर्ड एरिया है। सुप्रीम कोर्ट में लोकल सर्टिफिकेट के न रहने पर एटोर्नी जनरल ने कहा था कि अंडमान-निकोबार को आर्टिकल 240 में नौकरी में रिजर्वेशन दिया जाए।...(व्यवधान) इसलिए मैं मांग करता हूं कि अंडमान-निकोबार द्वीपसमूह को रिजर्वेशन दिया जाए और लोक सभा में बिल लाकर कानून बनाया जाए।...(व्यवधान)



16.00 hrs.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Respected Chairman, Sir, I am thankful to you for giving me an opportunity to raise a matter of serious public importance in the House today, during 'Zero Hour'. Sir, through you, I would like to draw the kind attention of the Union Government of India to a tragic fact which relates to the discriminatory policy approach and hostile attitude of the State Government of Assam in the matter of implementing the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Post) (Amendment) Act, 2012.... (*Interruptions*)

As per the provisions of Article 16 sub-clause 4A of the Constitution, the ST and SC employees of Assam are also supposed to get reservation in promotions which reads as follows: "Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion to any class or classes of posts in the services under the State in favour of the Scheduled Castes and Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State". ... (*Interruptions*)

In this regard, I am extremely sorry to apprise you of the fact that over the recent past two decades, no ST or SC employee has been given promotion against the reserved quota in Assam which *ultra vires* the provision of article 16 sub-clause 4A of the Constitution.... (*Interruptions*)

MR. CHAIRMAN : Please wind up now.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : Recently, on 10th February, 2014, 27 Engineers of junior rank were promoted to the post of Executive Engineers.... (*Interruptions*) but unfortunately, none was promoted either from the STs or SCs. Under these circumstances, I would like to request the Union Government of India, through you, to take necessary step to direct the State Government of Assam to implement the provisions of the concerned State Act with immediate effect.... (*Interruptions*)

I would also request the Centre, through you, Sir, to pass the long pending Constitution (One Hundred Seventeenth Amendment) Bill, 2012 at the earliest possible in order to do away with the historical injustice meted out to the SCs and STs in the matter of promotions due to a detrimental judgement given by the Supreme Court of India a few years back that blocked the path of reservation in promotion of the SCs and STs across the country.... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ...*

MR. CHAIRMAN: Now, Prof. Saugata Roy.

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to protest against the proposal for privatization of airports presently owned by the Airports Authority of India. Earlier the Ministry had proposed that Kolkata, Chennai, Jaipur, Lucknow, Ahmedabad and Guwahati would be handed over to the private parties for operation, maintenance and management.... (*Interruptions*) We have nothing against giving it to the private parties for maintenance but operation of airports should not be handed over to the private parties. Kolkata Airport was modernized at a cost of Rs.2,300 crore and Chennai Airport was modernized at a cost of Rs.2,100 core, and handing over these assets to private parties would be giving Government money to private parties.... (*Interruptions*)

Today, the Minister has said that 20 airports will be privatized. Employees of the Airports Authority are opposing this.... (*Interruptions*) They have already taken a decision to go on strike, and 90 per cent of the employees of the Airports Authority have expressed their opposition to the proposed privatization. The Minister has said that 20 airports would be privatized.... (*Interruptions*) We totally oppose this and we, from the joint forum of employees, want that this proposal be dropped and no public assets be handed over to the private parties in the civil aviation sector. ... (*Interruptions*)

* Not recorded.

SHRI S. SEMMALAI (SALEM): Thanks to the Chair for permitting me to mention some important points. ... (*Interruptions*) Since I was not able to speak on the Demands for Grants of the Railways on the other day, I am raising this point for the consideration of the hon. Minister for Railways. Salem-Karur-Dindugal train service is in operation. In this route, next to Salem Junction, at Kondalampatty a stage is required for the convenience of passengers. So, I would request the hon. Minister of Railways to provide a sub-station at Kondalampatty. If this is formed, congestion at Salem Junction would reduce immensely. Hon. Minister for Railways may please take note of this and direct the concerned authorities to take immediate action in this regard.

After the formation of Salem Railway Division, the number of trains passing through Salem has increased considerably and number of platforms have also been increased from four to six. So, a subway connecting these platforms is very essential. The proposal for construction of subway connecting platform Nos. 5 and 6 with platform No. 4 is still pending. The construction work has to be taken up at the right earnest and executed without further loss of time. So, I request the hon. Minister to take urgent action in this regard.

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का समय दिया। यह किसान और किसानों से संबंधित मामला है। मैं बाराबंकी जनपद को रिप्रजेंट करता हूँ और बाराबंकी पौपी कल्टिवेशन के लिए मशहूर है, जहाँ अफीम पैदा होती है। वहाँ के किसान ईमानदारी के साथ पौपी की खेती करते हैं। लेकिन वे बहुत दिनों से वित्त मंत्रालय की गलत नीतियों के कारण काफी परेशान हैं, वहाँ बहुत सी समस्याएँ हैं। उनके बारे में हम निरंतर लिखते हैं, पढ़ते हैं, लेकिन उनका समाधान नहीं हो पा रहा है, मैं समझता हूँ कि उनकी समस्याओं का समाधान होना चाहिए।

दूसरी कैंश क्राप के रूप में वहाँ पिपरमैन्ट की खेती होती है और पिपरमैन्ट से मेन्था ऑयल बनता है। दुर्भाग्य की बात यह है कि पिपरमैन्ट की खेती को कृषि का दर्जा नहीं मिला है। जब इसे कृषि का दर्जा नहीं मिल रहा है तो किसान क्रेडिट कार्ड के माध्यम से उन्हें लोन भी नहीं मिलता है और जब उनकी फसल नष्ट हो जाती है तो उन्हें उसका मुआवजा भी नहीं मिलता है। इस तरह से वहाँ बहुत की समस्याएँ हैं और कभी अगर जल्दी बारिश हो गई या देर से बारिश हुई तो उससे फसल नष्ट हो जाती है। इसलिए

जरूरी है कि इसे कृषि का दर्जा दिया जाए और इससे संबंधित जितनी समस्याएं हैं, उनका समाधान करने का प्रयास किया जाए।

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): सभापति महोदय, आपने मुझे मेरे संसदीय क्षेत्र के विषय पर बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मेरे निर्वाचन क्षेत्र श्रावस्ती के और जनपद बलरामपुर के विकास खंड जमनाह, इकौना विकास खंड, बलरामपुर विकास खंड, घरैया, सतघरवा विकास खंड, श्रीदत्त गंज और गैसड़ी के तमाम गांव राप्ती नदी की गत बाढ़ में या तो बह गये या विलीन हो गये हैं और वहां के तमाम किसान परिवार, जो गरीब परिवारों से हैं, वे वहां से विस्थापित हो चुके हैं, उनके रहने की वहां कोई जगह नहीं है। अभी तक उन्हें तीन हजार रुपये के अलावा कोई सहायता राशि नहीं मिली है। इन्दिरा आवास योजना के तहत उन्हें कोई सहायता नहीं मिली है और उनमें से थोड़े बहुत लोग जो सड़कों पर रहकर अपनी गुजर-बसर कर रहे थे, वहां इंडो-नेपाल और बार्डर एरिया डैवलपमेंट की जो सड़क निकल रही है, वह बहुत महत्वपूर्ण है, लेकिन उसके कारण वहां के विस्थापित फिर से विस्थापित हो रहे हैं। लिहाजा भारत सरकार को निर्देश दिया जाए कि उन विस्थापितों का घर विस्थापित न हो तथा वहां से जो इंडो-नेपाल की जो रोड निकल रही है, वह उनके घरों को छोड़ते हुए दूसरी तरफ जो बंधा साइड है, उधर ककरदरी से लेकर जमनाह तक छगरगांव-मुरैला से निकाली जाए, जिससे किसानों का विस्थापन न हो।

सभापति महोदय : श्री पी.एल.पुनिया जी को उपरोक्त विषय के साथ सम्बद्ध किया जाता है।

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, मैं आपके माध्यम से एक बहुत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। डा.बी.आर.अम्बेडकर का जन्म स्थल मऊ (मध्य प्रदेश) हैं और वहां एक मेमोरियल बना हुआ है। प्रत्येक वर्ष 14 अप्रैल को डा.बी.आर.अम्बेडकर जी का जन्म दिन बड़ी धूमधाम से मनाया जाता है और वहां लाखों की संख्या में लोग जुटते हैं। लेकिन अभी हमारी जानकारी में आया है कि मऊ, जहां बाबा साहब का जन्म हुआ था, वहां वह छावनी के क्षेत्राधिकार में हैं और आर्मी के अंतर्गत है। वहां हाउसिंग स्कीम के तहत एक प्रोजेक्ट इम्प्लिमेंट करने का विचार किया है। मेरा कहना यह है कि अगर यह हाउसिंग प्रोजेक्ट इम्प्लिमेंट हो जाता है तो जो डा.बी.आर.अम्बेडकर को मानने वाले लोग हैं, जो उनके अनुयायी हैं, वे जब मऊ में आयेंगे तो कहां ठहरेंगे।

इसलिए मैं आपके माध्यम से कहना चाहता हूं कि हमारे मध्य प्रदेश के मुख्य मंत्री जी ने रक्षा मंत्री को पत्र भी लिखा है कि यह कंस्ट्रक्शन नहीं होनी चाहिए। हाउसिंग प्रोजेक्ट के लिए वे अलग जगह देने के लिए तैयार हैं। डा.बी.आर. अम्बेडकर ने हमारे देश का संविधान बनाया था, वह पूरे देश के थे, हम सबके थे। इसलिए उनके जन्म स्थान के साथ कोई छेड़खानी नहीं की जानी चाहिए।

मैं आपके माध्यम से रक्षा मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हूँ। आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

सभापति महोदय : श्री प्रदीप टमटा को उपरोक्त विषय के साथ सम्बद्ध किया जाता है।

16.10 hrs

At this stage, Dr. Ram Chandra Dome, Shri P. Lingam and some other hon. Members went back to their seats.

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): सभापति महोदय, मैं उत्तर प्रदेश के पूर्वांचल के किसानों की समस्याओं के बारे में बताना चाहता हूँ कि पूर्वी उत्तर प्रदेश एक ऐसी जगह है, जो सबसे पिछड़ा है और वहां हर साल नदियों में बाढ़ आती है। वहां घाघरा, राप्ती, फुहानो तथा गंडक नदियां हैं, जिनकी वजह से वहां के किसानों को बड़ा नुकसान सहना पड़ता है और यहां तक होता है कि उन्हें दूसरे गांवों और प्रदेशों में पलायन तक करना पड़ता है।

पूर्वी उत्तर प्रदेश के लोगों के लिए सरकार से हम आग्रह करते हैं कि स्पेशल पैकेज देकर पूर्वांचल के लोगों की आर्थिक स्थिति, जो बिगड़ी हुई है, इसको सुदृढ़ करने के लिए केंद्र सरकार विशेष रूप से ध्यान दे। ... (व्यवधान) क्योंकि हर बार बाढ़ और तमाम आपदाओं से वहां के लोग जूझते हैं। ... (व्यवधान) वहां के लोगों के लिए विशेष सहायता की आवश्यकता है। ... (व्यवधान) इसलिए केंद्र सरकार के जरिए पूर्वांचल के लोगों के लिए विशेष आर्थिक सहयोग की व्यवस्था होनी चाहिए। ... (व्यवधान) हम आपके जरिए भारत सरकार से यह अपील करते हैं। ... (व्यवधान)

SHRI S.S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, it is a very important problem relating to my constituency. Our senior hon. Railway Minister is here. I request for a halting station at Kavalkinaru situated between Tirunelveli and Kanyakumari railway line. It is a very important and prominent place. ISRO and Kudamkulam projects are situated around this area. More than one lakh people are in that area. It has a lot of potential. It is giving a lot of revenue to the Railways also. In that area our people are expecting a halting station. Already there was a station in that place when there was meter gauge line. Now the meter gauge line has been converted to broad gauge line. After that, only two stations have been provided between Tirunelveli and Kanyakumari. But, Kavalkinaru is a very important station because in that area not only agriculturists but also business

people are there as there are a number of industries situated there. Besides, so many colleges are also situated in that area. That is why it is essential to have a halting station at Kavalkinaru.

The hon. Minister knows very well about this area. I request the hon. Minister to establish a halting station at Kavalkinaru immediately.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, यूनियन पब्लिक सर्विस कमीशन की प्रतियोगी परीक्षाओं में सभी प्रतियोगी आंदोलन कर रहे हैं। ... (व्यवधान) जवाहर लाल नेहरू विश्वविद्यालय के छात्र भी आंदोलन कर रहे हैं। ... (व्यवधान) उनके आंदोलन का क्या कारण है? ... (व्यवधान) कारण है कि जो देशी भाषा बोलने वाले लोग हैं, देशी भाषा लिखने वाले लोग हैं, जो गांव के गरीब घर से आते हैं। ... (व्यवधान) देहात से आते हैं। ... (व्यवधान) जो तमिल, तेलुगु, मराठी, बंगला भाषा, उड़िया, मलयालम, गुजराती और आदि देशी भाषा बोलते हैं। ... (व्यवधान) केवल देशी भाषा ही नहीं, जो अरबी भाषा है, उर्दू भाषा है, पाली भाषा है, ये सभी जो जानने वाले लोग हैं, ... (व्यवधान) इनको यूपीएससी की परीक्षाओं में मौका नहीं दिया जा रहा है। ... (व्यवधान) पहले ज्यादा मात्रा में वे लोग चुन कर आते थे। ... (व्यवधान) अब घट कर के एकदम कम हो गए हैं। ... (व्यवधान) इसीलिए कि सी-सैट की परीक्षा में साढ़े 22 नंबर की अंग्रेजी अनिवार्य कर दी गई है। ... (व्यवधान) इस कारण से सभी देहाती और देशी भाषा बोलने वाले लोग मार खा रहे हैं। ... (व्यवधान) इतना ही नहीं अभी जब आंदोलन हुआ तो उनको दो अतिरिक्त मौके दिए गए हैं। ... (व्यवधान) लेकिन सन् 2011 में जो प्रतियोगी थे, उनकी अवस्था 30 वर्ष पूरी हो गई। ... (व्यवधान) इसीलिए ऐज रिलैक्सेशन, ऐज कंसेशन सन् 2011 के लिए भी होना चाहिए। ... (व्यवधान) उनको भी दो बार अतिरिक्त मौका मिलना चाहिए। ... (व्यवधान) मतलब उनकी ऐज को कंसेशन कर के चार वर्षों का ऐज रिलैक्सेशन 34 वर्ष तक मिलना चाहिए। ... (व्यवधान)

सभापति महोदय : श्री शैलेन्द्र कुमार, श्रीमती बोचा झांसी लक्ष्मी, श्री पन्ना लाल पुनिय और डॉ. विनय कुमार पाण्डेय स्वयं को डॉ. रघुवंश प्रसाद सिंह के विषय के साथ संबद्ध करते हैं।

SHRI O.S. MANIAN (MAYILADUTHURAI): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak.

I wish to urge upon the Government to constitute Cauvery Management Board and Cauvery Water Regulation Committee to ensure effective implementation of the final order of the Cauvery Water Disputes Tribunal without further delay. After more than 16 years, the Tribunal gave its final award in

February, 2007 and that was notified in the gazette on 19th February, 2013. ...
(*Interruptions*)

The Cauvery Tribunal was of the view that there was a need for setting up an appropriate mechanism and recommended an independent machinery to implement its decision. It recommended the constitution of the CMB and the CWRC with the roles, functions, powers etc. After issuance of the notification, institutions like the Cauvery River Authority chaired by the Prime Minister and the Cauvery Monitoring Committee had ceased to exist. Despite repeated efforts of the hon. Chief Minister of Tamil Nadu, the Central Government is yet to constitute the Cauvery Management Board and Cauvery Water Regulation Committee. ... (*Interruptions*)

Tamil Nadu is a water starved State and subject to the vagaries of the monsoons. The year 2012-13 witnessed a severe drought, hitting agricultural production hard and impairing economic growth. Tamil Nadu was able to overcome the calamity of wide-spread crop failure only due to the thoughtful and generous gesture of the hon. Chief Minister in announcing and implementing a timely and liberal relief package at a cost of Rs. 1,614 crore. ... (*Interruptions*)

As the Cauvery River is the lifeline of Tamil Nadu, I appeal to the Government of India to immediately set up Cauvery Management Board and Cauvery Water Regulation Committee. ... (*Interruptions*)

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Hon. Chairman, Sir, I thank you for giving me this opportunity to raise a matter of urgent public importance. I wish to raise an issue regarding extending reservation benefits of OBC to the people belonging to Gajala Kapu and Turup Kapu communities who have migrated from Srikakulam, Vizianagaram and Visakhapatnam districts to other areas of the State of Andhra Pradesh. ... (*Interruptions*)

Sir, people belonging to the Gajala Kapu and Turup Kapu communities, who are originally from Srikakulam, Vizianagaram and Visakhapatnam districts, are subjected to social customs of divorce and remarriages among the women, who have migrated to rest of the districts of Andhra Pradesh. ... (*Interruptions*)

Sir, I had requested hon. Minister, Shri Mallikarjun Kharge, who just left. Through you, Sir, I would request the Government that the people belonging to the communities Turup Kapu and Gajala Kapu should be given the requisite relaxation across the State of Andhra Pradesh. I would also request that they may be considered equal to the other backward communities. ... (*Interruptions*)

***SHRI P. LINGAM (TENKASI):** Hon'ble Chairman Sir, I wish to bring an important issue to the notice of the Government through this august House. World famous *Courtallam* falls and its adjoining areas should be prominently included as a most sought-after tourist destination in the tourist map of India by improving the infrastructure facilities in this area. *Courtallam*, situated at a mean elevation of 520 feet on the Western Ghats is a natural marvel on earth with its cool breeze. Courtallam has several falls including Main falls, Aintharuvi (five falls), Shenbagadevi falls, Pazhaya Courtallam Aruvi (Old Courtallam falls), and Thenaruvi (Honey falls). There are several herbal medical centres in this place since a lot of varieties of herbs are found in abundance. This is also rightly called as 'Spa' of South India. Kasi Viswanathar Temple is located in Tenkasi near Courtallam. Courtallam, a gateway to Kerala, is well connected to various tourist centres like Papanasam and Manimuththaru. During South-west and North-east monsoon, *Courtallam* attracts more than 25 lakh tourists from all over the world. It is a most-sought after tourist centre throughout the year. But *Courtallam* waterfall is not included prominently in the tourist map of India. I urge through this august House that Courtallam should be prominently included in the tourist map of India and its infrastructure should be improved.

* English translation of the speech originally delivered in Tamil.

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): आदरणीय सभापति महोदय, आपने मुझे शून्यकाल में बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, हम सभी जानते हैं कि आज रासायनिक कीटनाशकों की मिलावट के कारण खाद्यान्न तथा सब्जियाँ मनुष्य एवं पशु-पक्षियों के जीवन के लिए खतरनाक बन गई हैं। कीटनाशकों का प्रयोग तथा कृत्रिम तरीके से फलों को पकाने की प्रक्रिया खाद्यान्न एवं फलों को प्रदूषित कर देती है जो कि मनुष्य या किसी भी जीव के स्वास्थ्य के लिए हानिकारक होती है। यह एक दुखद विडंबना है कि अपने परिवार के अच्छे स्वास्थ्य के लिए जिन फलों एवं सब्जियों को ऊँचे दामों पर हम सभी खरीदते हैं, वे सभी विभिन्न बीमारियों का कारण बनती हैं।

महोदय, हाल ही में देश की सर्वोच्च अदालत ने दूध में वाशिंग पाउडर, कास्टिक सोडा, यूरिया और अन्य खतरनाक पदार्थों की मिलावट पर गहरी चिन्ता जताते हुए मिलावट करने वालों को उम्र कैद की सज़ा देने का प्रावधान करने के लिए कहा है। अदालत ने कहा है कि जीवन की खुशहाली और इसके लिए उपार्जन में जीने के अधिकार के साथ ही कीटनाशक रहित खाद्य पदार्थ की उपलब्धता तय की जानी चाहिए।

महोदय, आज देश में अधिकांश महानगरों से लेकर कस्बों तक बिकने वाले फल जैसे आम व केला पैस्टिसाइड का प्रयोग कर पकाए जा रहे हैं। इस तरह के फल खाने से व्यक्ति सीधे तौर पर कैंसर का शिकार हो जाता है। गर्मी के दिनों में बाज़ार में बिकने वाले आम में 90 प्रतिशत से ज्यादा हानिकारक कैमिकल हैं। यही नहीं, आम को लुभावना बनाने के लिए इंजेक्शन के ज़रिये हानिकारक रंग भी इस्तेमाल किया जा रहा है।

महोदय, अब खाने को केवल सुरक्षित बनाने से ही काम नहीं चलेगा, बल्कि उससे पर्याप्त पोषण भी हासिल होना चाहिए। अब समय आ गया है और सरकार से मेरी मांग है कि निश्चित तौर पर यह पोषण, आजीविका और सामाजिक सुरक्षा के सामाजिक लक्ष्यों पर आधारित होना चाहिए तथा इसके बाद ही मुनाफे का नंबर आना चाहिए।

श्री चंद्रकांत खैरे (औरंगाबाद): महोदय, मैं आपके माध्यम से केन्द्र सरकार से विनती करता हूँ कि गोहत्या बंदी का यह विषय बहुत वर्षों से चालू है। 7 नवंबर 1966 में एक बहुत बड़ा आंदोलन दिल्ली में हुआ था। कई साधु-संत उसमें मारे गए थे और कई साधु-संत उसमें पकड़े गए थे और बहुत बड़ा एक आंदोलन यहाँ हुआ था। देश भर में गोहत्या बंद हो, इस विषय पर सभी साधु-संत और हिन्दू धर्म के लोगों का यह विचार है कि गौ की रक्षा होनी चाहिए। मैं कहूँगा कि गौ की रक्षा इसलिए होनी चाहिए क्योंकि गौमाता के गोबर को हम लोग खेती में खाद के रूप में इस्तेमाल कर सकते हैं। गाय का दूध छोटे बच्चों के लिए बहुत अच्छा होता है, उससे कैंसर और दूसरी बीमारियाँ नहीं होतीं। इसलिए गाय का महत्व बहुत ज्यादा है। हिन्दू धर्म में लोग गाय को 33 करोड़ देवताओं के समान मानते हैं। मैं आपके माध्यम से सरकार से कहूँगा कि गौ की रक्षा करें, गौ वंश की रक्षा करें और गाय के गोबर के उपयोग पर ध्यान दें। मैं आपके माध्यम से फिर सरकार से कहूँगा कि गौ की रक्षा करेंगे तो साइंस भी कहता है कि कई बीमारियाँ इससे दूर होती हैं। इसलिए गौ की रक्षा के लिए गोहत्या बंद करें और गाय के गोबर के निर्माण पर विशेष ध्यान दें।

सभापति महोदय : श्री शरीफुद्दीन शारिक।

श्री शरीफुद्दीन शारिक (बारामुला): चेयरमैन साहब, मुझे यहाँ से दो मिनट बोलने की इजाज़त दे दें।

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: I will allow your Leader to speak.

... (*Interruptions*)

श्री शरीफुद्दीन शारिक : चेयरमैन साहब, हाल ही में आदरणीय सुप्रीम कोर्ट ने एक फैसला सुनाया जिसमें राजीव गांधी के कातिलों को सज़ा-ए-मौत के बजाय उनकी सज़ा उम्र कैद में मुक़रर की गई है। सारी कौम ने सुप्रीम कोर्ट की सज़ा को सुना लेकिन इसी जुर्म में, इससे कम जुर्म में अफ़ज़ल गुरु भी जेल में था। कोर्ट ने भी कहा कि उसका इसमें बराबरा रास्ता कोई हाथ नहीं था। उसको सज़ा-ए-मौत दी गई जल्दी जल्दी में और हम समझते हैं कि इस तरह हिन्दुस्तान के शराफ़त के चेहरे को मसक किया गया है। क्या हो जाता अगर अफ़ज़ल गुरु के साथ भी यही सुलूक किया जाता जो दूसरे कातिलों के साथ हुआ है। इस तरह कश्मीर के लोगों को कौन पैग़ाम सरकार ने दिया है? उनके लिए कौन रास्ता चुना है?...*(व्यवधान)* अगर नाराज़गियां बढ़ती हैं तो सरकारी ग़लत कार्यों की वजह से बढ़ती हैं और मैं हुकूमत हिन्दुस्तान से यह पूछना चाहूंगा कि अफ़ज़ल गुरु का इतना ज्यादा कुसूर क्या था कि उसको चटो-पट फांसी पर लटकाया गया और उन लोगों को सुप्रीम कोर्ट ने इंसान बहम किया और अफ़ज़ल गुरु और उसके ख़ानदान और कश्मीरी के साथ बेइंसाफ़ी हुई, इसकी मैं पुरज़ोर मज़मूमत करता हूं।...*(व्यवधान)*

श्री पोन्नम प्रभाकर (करीमनगर): सभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद। ...(व्यवधान)

आज हाउस में कम लोग हैं, फिर भी तेलंगाना से एमपी होने के नाते से लोक सभा में तेलंगाना बिल को पास किया गया, उसका धन्यवाद करता हूं। मेरे निर्वाचन क्षेत्र का एक महत्वपूर्ण विषय है, जो मैं संसद में लाना चाहता हूं।...(व्यवधान) करीमनगर क्षेत्र में एलपीजी प्लांट लगाने के लिए पेट्रोलियम मिनिस्टर की तरफ से एश्योरेंस मिला था। उसके लिए पाइप लाइन बिछाने के लिए गैस एथॉरिटी ऑफ इंडिया ने भी कॉन्सेंट दिया था। ...(व्यवधान) अभी तक वह काम लागू नहीं हो रहा है। आपके माध्यम से मैं उपस्थित मंत्री इसको लिखे कि हमारे नॉर्थ तेलंगाना के करीम नगर में एलपीजी रीफिलिंग प्लांट लगाने का मिनिस्टर ने जो वायदा किया था, उसको पूरा किया जाए और करीमनगर आबादी के लिए, नॉर्थ तेलंगाना पब्लिक के लिए एक एलपीजी प्लांट लगाने के लिए आपकी तरफ से और उपस्थित मंत्री नारायणसामी लिख कर के कंसर्न्ड मिनिस्टर को भेजें, यही मेरी आपसे विनती है।..(व्यवधान)

श्री वीरेन्द्र कुमार (टीकमगढ़): महोदय, मध्य प्रदेश का बुंदेलखण्ड मुख्य रूप से कृषि पर आधारित है।... (व्यवधान) यहां के आर्थिक पिछड़ेपन को दूर करने की दृष्टि से एनडीए की सरकार के समय में सम्माननीय अटल बिहारी वाजपेयी जी ने नदियों को आपस में जोड़ने की योजना के अंतर्गत केन-बेतवा नदी को जोड़ने का काम प्राथमिकता के आधार पर लिया था। ... (व्यवधान) इसका डीपीआर भी तैयार हो चुका, मध्य प्रदेश सरकार की तरफ से जितनी औपचारिकताएं पूरी की जानी चाहिए थीं, वह सारी औपचारिकताएं पूरी करके केन्द्र सरकार को भेज दी गई हैं, लेकिन अभी तक केन-बेतवा नदी को आपस में जोड़ने का काम केन्द्र सरकार द्वारा नहीं किए जाने से यहां का किसान सिंचाई की दृष्टि से परेशान हो रहा है। ... (व्यवधान) यहां के मजदूर को रोजगार के लिए पलायन करके बाहर जाना पड़ता है। इसलिए मेरा आपसे निवेदन है कि केन्द्र सरकार केन-बेतवा नदियों को आपस में जोड़ने के काम को प्राथमिकता के आधार पर हाथ में लेकर पूरा कराए ताकि बुंदेलखंड का टीकमगढ़, छतरपुर और पन्ना जिला आर्थिक दृष्टि से समृद्ध हो सके, यहां का किसान समृद्ध हो सके। ... (व्यवधान)

श्री राजाराम पाल (अकबरपुर): सभापति जी, मैं आपके माध्यम से पूरे देश की उन महिलाओं के बारे में इस सदन में बात रखना चाहता हूँ कि भारत सरकार के स्वास्थ्य मंत्रालय ने पूरे देश में आशा बहुओं की नियुक्ति तो कर दी है, लेकिन उनको देने के नाम पर मात्र एक प्रसव पर पांच सौ रुपये, वह भी सरकारी अफसरों द्वारा बंदरबांट किया जाता है।...(व्यवधान) मैं चाहता हूँ कि इस काम में लगी महिलाएं जो कि गर्भवती महिलाओं को अवेयर करने का काम करती हैं, उन्हें अस्पताल में ले जाने का काम करती हैं, लेकिन उन्हें अस्पतालों में सम्मानजनक स्थान पर भी नहीं बैठाया जा रहा है, जिससे पूरे देश की आशा बहुओं में आक्रोश व्याप्त है।...(व्यवधान) जगह-जगह ब्लॉक स्तर पर वह आंदोलन कर रही हैं। मैं आपके माध्यम से कहना चाहता हूँ कि जब पूरे देश में बड़े पैमाने पर बेरोजगारी है और शिक्षित बेरोजगार लड़कियां इस उम्मीद में काम करती हैं कि हम समाज में नेक काम करने का काम करते हैं हम समाज की गर्भवती महिलाओं को अवेयर करने का काम करती हैं, ऐसे नेक काम करने वाली महिलाओं को सम्मानजनक वेतनमान भारत सरकार देने का काम करे तथा उनके सम्मान के लिए जिला प्रशासन स्तर पर यह निर्देश दिया जाए कि जब वह प्रसव के लिए अस्पतालों में जाएं तो सीएमओ और डिप्टी सीएमओ अच्छा बर्ताव करें तथा उनको मिलने वाला जो वेतन है, वह शीघ्र से दिलाने का काम करें।...(व्यवधान) मैं चाहूंगा कि आज के महंगाई के समय में जब मनरेगा जैसी योजना में सवा सौ से डेढ़ सौ रुपये पहले से मिल रहा है, ऐसे में आशा बहुओं को अगर पूरे महीने में मात्र दो-तीन-चार केस मिलेंगे तो छः सौ या एक हजार रुपये में उनका गुज़ारा नहीं चल सकता ... (व्यवधान) मैं चाहूंगा कि भारत सरकार के स्वास्थ्य मंत्री इस मामले पर इस सदन में जवाब दें और महिलाओं को सम्मानजनक वेतनमान और परमानेंट नियुक्ति के लिए आदेश देने का कष्ट करें।

16.30 hrs.

At this stage Shri Arjun Roy and some other hon. Members went back to their seats.

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): सभापति महोदय, अभी थोड़ी देर पहले सदन में वित्त मंत्री जी ने पिछड़े राज्यों को मदद देने के लिए जो रघुराम राजन कमेटी बनी थी, उसकी रिपोर्ट के बारे में चर्चा की। उसके बाद वित्त मंत्री जी जवाब देकर, सिर झुका कर चले गए। ऐसा लगा कि वे सदन को और हम लोगों को फेस नहीं कर सकते थे क्योंकि जिस कमेटी की रिपोर्ट के बारे में उन्होंने कहा कि यह एक्टिव कंसीड्रेशन में है, उस समिति पर अंतिम निर्णय लेने के लिए 26 नवम्बर को वित्त मंत्रालय में एक बैठक आयोजित थी। मेरा इस सरकार पर सीधा आरोप है कि राजनीतिक कारणों से वित्त मंत्रालय की 26 नवम्बर की वह बैठक स्थगित कर दी गयी। जिस सरकार की यह नीयत हो कि वह राजनीतिक कारणों से राज्यों के पिछड़ापन को दूर करने का निर्णय ले, उस सरकार से कोई न्याय की उम्मीद नहीं की जा सकती। सरकार का यह दावा खोखला है कि वह इस देश को विकसित राष्ट्र बनाना चाहते हैं। वास्तव में, वे पिछड़े राज्यों को और पीछे ढकेलना चाहते हैं।

कल मैंने देखा कि यूपीए की अध्यक्षा श्रीमती सोनिया गांधी जी प्रधानमंत्री से मिलीं और उन्होंने कहा कि सीमांध्र को विशेष राज्य का दर्जा मिलना चाहिए। यह बहुत अच्छी बात है। सीमांध्र को भी विशेष राज्य का दर्जा मिले। हम उसका विरोध नहीं करते हैं लेकिन रघुराम राजन कमेटी ने जिन राज्यों के बारे में साफ तौर पर लिखा है कि ये राज्य पिछड़े नहीं, अति पिछड़े हैं, उनके बारे में अंतिम निर्णय क्यों रोका गया, इसका जवाब इस सरकार को जनता के सामने देना चाहिए। उसमें कई पिछड़े राज्य हैं। उत्तर प्रदेश भी है। उसमें बिहार है। उसमें उड़ीसा है। उसमें मध्य प्रदेश जैसे राज्य हैं। अगर यहां की प्रति व्यक्ति आय को नहीं बढ़ाया जाएगा, प्रति व्यक्ति के खर्च को नहीं बढ़ाया जाएगा तो आप विकसित राष्ट्र की कल्पना नहीं कर सकते हैं।

हमारा आरोप है, सीधा आरोप है कि इस कारण से वित्त मंत्री जी बिना नज़र मिलाए हुए चले गए। उनके मन में खोट था, इसलिए 26 नवम्बर की बैठक रद्द हुई और यह सीधा आरोप लगाते हुए और इस सरकार से कोई अपेक्षा नहीं रखते हुए, इस सदन की कार्यवाही का बहिष्कार करते हैं।



16.33 hrs.

Shri Rajiv Ranjan Singh alias Lalan Singh and some other hon. Members then left the House

डॉ. मिर्ज़ा महबूब बेग(अनंतनाग): सर, मुझे इस सीट से बोलने की इज़ाजत दी जाए।

सर, वर्ष 2000 में जब बिल क्लिंटन हमारे देश में आए थे तो कश्मीर से एक बहुत बुरी खबर आयी कि मेरे इलाक अनंतनाग के चिट्ठीसिंहपुरा में हमारे सिख भाइयों का कत्ले-आम हुआ। कोई 34-35 हमारे सिख भाई मारे गए। उसके पांच दिनों के बाद खबर आयी कि उन मिलिटैन्ट्स को, जो फॉरेनर्स थे, जो ऑफिशिएल रिपोर्ट आयी, वे सब-के-सब मर्सिनैरीज थे और उन्होंने हमारे सिख भाइयों का कत्ले-आम किया।

सर, कुछ ही दिनों के बाद शोर हुआ। लोग सड़कों पर आए और उनका मानना था कि वे जो पांच लोग मारे गए थे, वे फॉरेनर्स नहीं थे, वे कश्मीर के थे और वे मर्सिनैरीज नहीं थे, मिलिटैन्ट्स नहीं थे, वे अन-आर्म्ड सिविलियंस थे। सर, बहुत शोर हुआ। फ़ारूख़ साहब हुकूमत थे। तब उनकी बॉडीज एग्जह्यूम की गयीं और उन पर टैस्ट हुआ। डीएनए टैस्ट में पता चला कि वे फॉरेनर्स नहीं थे, वे लोकल्स थे। वे सिविलियंस थे, अन-आर्म्ड थे और उनका मिलिटैन्सी से कोई ताल्लुक नहीं था। उसके बाद सीबीआई, जो हमारी प्रिमियम इन्वेस्टीगेशन एजेंसी है, उसके पास यह केस दिया गया। उन्होंने 50 विटनेसेज एग्जामिन किए जिसमें कुछ लोग पुलिस डिपार्टमेंट से थे, कुछ लोग सिविलियंस थे और कुछ लोग जो थे, वे स्टेट ऑफिशिएल्स थे। हमारी सीबीआई इस नतीजे पर पहुंची कि वे वाकई इन्नोसेंट थे और वे पांच के पांच लोग जो मारे गए, जो अनंतनाग से ताल्लुक रखते थे, वे इन्नोसेंट थे और वह कोल्ड-ब्लडेड मर्डर था। हमारी हाइयेस्ट कोर्ट ऑफ द लैंड, सुप्रीम कोर्ट ने कहा कि सीबीआई की जो रिपोर्ट है, वह बिल्कुल सही है और वह कोल्ड-ब्लडेड है।

उन्होंने सिक्योरिटी फोर्स को केस वापस कर दिया। अनफोर्चुनेटली आर्म्ड फोर्स स्पेशल पावर्स एक्ट है, क्योंकि उस वक्त हमारे वहां हालात बहुत खराब थे, वह अभी भी इनप्लेस है। सुप्रीम कोर्ट ने सिक्योरिटी फोर्स, आर्मी से कहा, उसमें चार्जशीट में जो सीबीआई ने किया, उसमें नाम भी बताए गए हैं। उन्होंने कहा कि इन पर कोर्ट मार्शल करो या इन पर क्रिमिनल प्रोसिजर्स में, क्रिमिनल कोर्ट्स में केस चलाओ। अनफोर्चुनेटली वह  क्लॉज़ हुआ है। उससे काश्मीर में जो आम लोग हैं, उनको लगता है कि उनको इंसाफ नहीं मिला। ... (व्यवधान)

हमारे चीफ मिनिस्टर ने भी गवर्नमेंट ऑफ इंडिया से यह केस टेकअप किया है। हम गवर्नमेंट ऑफ इंडिया से रिकवेस्ट करेंगे कि उस केस को ओपन करें। सीबीआई ने इन्वेस्टीगेशन किया है और सुप्रीम कोर्ट ने कहा है, लोगों को इंसाफ मिले। उनके जो रिलेटिक्स हैं और काश्मीर के जो लोग हैं, उनको लॉ ऑफ द लैंड और जस्टिस का जो हमारा सिस्टम है, उससे उनको इंसाफ मिले।

श्री खिलाड़ी लाल बैरवा (करौली धौलपुर): सभापति महोदय, मैं सरकार को धन्यवाद देना चाहता हूँ कि सन् 2010-11 में एक बहुत बड़ी समस्या डांग क्षेत्र में थी। रेल लाइन का आमामान परिवर्तन और नयी रेल लाइन का 144 किलोमीटर की स्वीकृति प्रदान की गई, जिसमें काफी काम होने थे, लेकिन उसमें अभी तक काम शुरू नहीं हो पाए हैं।

सभापति महोदय, मैं आपके माध्यम से रेल मंत्री जी एवं सरकार से निवेदन करना चाहूंगा कि जो 144 किलोमीटर की दो हजार करोड़ की योजना है, उस पर अतिशीघ्र काम शुरू किया जाए। दूसरा मैं एक बहुत ही अहम मुद्दे को आपके सामने पेश करना चाहूंगा। कुछ गरीब लोग मलेशिया में काम करने के लिए गए हुए थे, लेकिन कुछ गलत एजेंटों के माध्यम से उन्होंने टूरिस्ट वीज़ा पर उन लोगों को वहां भेज दिया। वहां जाकर वे लोग फंस गए। आठ-दस लोग मेरे क्षेत्र से ऐसे हैं, जो आज भी वहां की जेलों में बंद हैं। मैं सरकार से, विदेश मंत्रालय से निवेदन करना चाहूंगा कि उन लोगों के बारे में जल्दी से जल्दी कुछ कार्रवाई करके उनको निकाला जाए।

श्री श्रीपाद येसो नाईक (उत्तर गोवा): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। गोवा का एक बड़ा विषय माइनिंग के बैन का है। 18 महीने हो गए, गोवा की जो माइनिंग है, शाह कमीशन की रिपोर्ट के बाद उस माइनिंग पर बैन लगाया गया। इस माइनिंग के ऊपर कम से कम 40 परसेंट गोवा की आबादी का रोजगार चलता था। सुप्रीम कोर्ट में केस चालू है, लेकिन आज वहां की जो कम्पनियां हैं, वे कर्मचारी वर्ग को निकालने में लगी हैं। माइनिंग शुरू नहीं होने से वहां के ट्रक ड्राइवर और लेबर आदि को बहुत नुकसान हो रहा है।

सभापति महोदय, मैं आपके माध्यम से सरकार से यही मांग करता हूं कि जो लीगल माइनिंग है, वह जल्दी से जल्दी शुरू करें ताकि कम्पनियों से जो लोगों को हटाना चाहते हैं, वे रुक जाएंगे और उनको रोजगार मिल जाएगा। इसलिए केन्द्र सरकार से मैं विनती करता हूं कि जल्दी से जल्दी आप हस्तक्षेप करके लीगल माइनिंग गोवा में फिर से शुरू करें।

श्री बद्रीराम जाखड़ (पाली): सभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। मैंने पहले भी कई बार इस मुद्दे को उठाया, आज फिर इस महत्वपूर्ण मुद्दे के ऊपर बोल रहा हूँ। जोधपुर से चेन्नई ट्रेन का फेरा बढ़ाना, यह ट्रेन एक हफ्ते में एक बार चलती है, इसका फेरा बढ़ाने के लिए लम्बे टाइम से मैं मांग कर रहा हूँ। चेन्नई, बेंगलूरु में बहुत से लोग रहते हैं। उसका फेरा बढ़ाने के लिए मैं मांग कर रहा हूँ। दूसरी ट्रेन का फेरा जोधपुर से पुणे के लिए मैं मांग कर रहा हूँ। वहां पर भी बहुत से लोग रहते हैं। वहां पर प्रवासी लोग रहते हैं। वहां दो-दो, तीन-तीन महीने पहले लोगों को टिकट नहीं मिलता, इसलिए वहां ज्यादा फेरा बढ़ाने के लिए मैं मांग करता हूँ। तीसरी बात मैं यह कहना चाहता हूँ कि पीपार रोड, जोधपुर से जयपुर इंटरसिटी के लिए पीपार रोड रुकने के लिए मैं मांग करता हूँ।

SHRI J.M. AARON RASHID (THENI): Mr. Chairman, Sir, in my Constituency, a few thousand acres of land has been declared ecologically sensitive area in Kasturirangan Report. Kasturirangan Report is based on aerial surveys and not on ground survey. About 50,000 labourers are going every day from Theni District in Tamil Nadu to Kerala traveling in about 2,500 vehicles. Every day one accident is imminent. Seventy-five per cent of the land belongs to Tamilians. These are all ecology-friendly people, they are not against ecology. They never cut trees because cardamom plantations grow under the shade of trees only and not in direct sun like tea plants. Kasturirangan Report says that they have to evict Udumbanchola, Devikulam, Peermedu in Idukki District. That is an area which runs into a few lakh acres. If that is done, many people will have to commit suicide, many labourers will starve to death. The Report is not based on human survey, and they agree on that.

They said that if the number of inhabitants per acre is less than 100, then only they will take it. But the number of inhabitants per acre there is more than 500 in general and in some places it is even 1000. So, my prayer through you to the Government is that the Report be reconsidered. In Karnataka, in Gujarat, and in Maharashtra, some areas have been excluded from ecologically sensitive areas. The same way Idukki District should also be excluded in the larger interest of the farmers and the labourers from my Constituency. Seventy-five per cent of the landowners are from Tamil Nadu. The Government should not take the Kasturirangan Report as the basis, and these places should be excluded from the ecologically sensitive areas.

Another issue I would like to raise is that there is railway work pending in my Constituency. They have removed all the railway lines but people say that I have taken them away. आरुन भाई थंडवालम लेकर गया, लोग ऐसा बोलते हैं। रेलवे लाइन को लेकर चला गया, चोरी कर लिया, ऐसा बोलते हैं। They removed those lines in 2010-11. In the first year they gave Rs.15 crore, next year they gave Rs.10 crore, in 2012-13

they gave only Rs.3 crore. People have agitated. They have locked the gate of my house. They threw stones at my house. I am scared to even go to my Constituency.

On the 30th of last month there was a strike which paralysed the entire District. For the first time in Theni District the fish market was also closed. I am sorry to say that being a Congress Member in this august House, my requests have not been considered. But hon. Minister for Railways has at last agreed to come to my Constituency. I pray that he should come and make announcement and see that the work is done there.

SHRI RAJAIAH SIRICILLA (WARANGAL): Mr. Chairman, Sir, this is with regard to the wagon manufacturing unit at Kazipet in my Constituency Warangal. This was sanctioned in the year 2009-10. After a lapse of four years, this wagon manufacturing unit has not come up in Kazipet. About hundred times I went to the Railway Ministry. I went from pillar to post. Yet, this work has not been done. It is very painful to note that being a Congress Member and even after repeated efforts and putting pressure on the Ministry, the unit has not been established so far. This was sanctioned under PPA mode. The ROF was worked out earlier before sanction. It is in the Pink Book. Yet, so far it has not been established.

The Government of Andhra Pradesh came forward to offer land free of cost. In spite of that the Railway authorities were not able to establish this unit. I would request the Government to at least now establish this wagon manufacturing unit in Kazipet without further loss of time.

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): क्या माइक चल रहा है? ...(व्यवधान)

MR. CHAIRMAN : Please move to the next seat.

श्री सैयद शाहनवाज़ हुसैन : मैं अपने सीट से ही बोलूंगा। ...(व्यवधान)

MR. CHAIRMAN: Please do not disturb him; let us hear what he wants to say.

श्री सैयद शाहनवाज़ हुसैन : सभापति महोदय मैं अपनी सीट से बोलना चाहता था लेकिन अब तो चुनाव होने वाला है, मुझे सीट का पता नहीं है, मुझे इधर से बोलना पड़ेगा या उधर से बोलना पड़ेगा। ...(व्यवधान)

MR. CHAIRMAN: You have spoken in the morning; if you have forgotten to say something, make that point only now.

श्री सैयद शाहनवाज़ हुसैन : मैं आपका बहुत आभारी हूँ और आपका शुक्रगुज़ार हूँ, आप बहुत बड़े दिल के इंसान हैं। आप हमें बोलना का हरदम मौका देते हैं, इसके लिए पहले मैं आपका आभार व्यक्त करता हूँ। मैं एक महत्वपूर्ण विषय के बारे में बोलना चाहता हूँ। भागलपुर, जहां से मैं सांसद हूँ, यह गंगा के तट पर बसा हुआ है। आप जानते हैं कि जब अखंड भारत था तो तीन संस्कृति - नालंदा, विक्रमशिला और तक्षशिला। तक्षशिला तो पाकिस्तान में चला गया लेकिन नालंदा की बड़ी चर्चा हुई है। सौभाग्य से माननीय मुख्य मंत्री जी, नीतिश कुमार जी नालंदा से आते हैं। जब यह बिहार के मुख्य मंत्री बने तो नालंदा पर इनका ध्यान खूब रहा। यहां तरक्की भी हुई है। यह बिहार का ही नहीं बल्कि देश की धरोहर है इसके लिए हमें बहुत खुशी है लेकिन साथ में, विक्रमशिला की उपेक्षा भी बहुत हुई है। आज विक्रमशिला जाने के लिए जो एनएच-80 है, वह बहुत खराब हालत में है। वहां विदेशी टूरिस्ट्स आते हैं लेकिन सड़क ठीक नहीं है। इसके लिए मैंने भारत सरकार के अधिकारियों से मिला हूँ। इन्होंने मेरा सहयोग किया है लेकिन बिहार सरकार को वहां जो सड़क बनानी चाहिए थी, वह नहीं बनी है, इससे न केवल बिहार की बल्कि देश की बदनामी होती है। नालंदा जाने के लिए लोग पटना उतर कर जाते हैं लेकिन वहां एयरपोर्ट की कमी है। भागलपुर में एयरपोर्ट बनता तो अच्छा होता। विक्रमशिला, सिर्फ बिहार सरकार की जिम्मेदारी नहीं है, यह देश की भी जिम्मेदारी है। अपने सांस्कृतिक धरोहर की रक्षा करना देश की जिम्मेदारी है। भागलपुर में बड़ी तादाद में लोग गंगा में डॉल्फिन देखने के लिए टूरिस्ट्स आते हैं। लोग वहां अंगराज कर्ण की भूमि को देखने जाते हैं। वह दानवीर कर्ण की भूमि है। उसे अंग प्रदेश कहा जाता है। हमारी बात मान कर ममता दीदी ने अंग एक्सप्रेस गाड़ी चला दी। ... (व्यवधान)

सभापति महोदय, मैं संक्षेप में अपनी बात कहना चाहता हूँ। वह क्षेत्र बहुत बड़ा माना जाता है। आज विक्रमशिला की जो उपेक्षा हो रही है। ... (व्यवधान) मैं आपके माध्यम से भारत सरकार से अनुरोध करना चाहता हूँ, और आपके माध्यम से माननीय मुख्यमंत्री तक अपनी आवाज पहुंचाना चाहता हूँ, आजकल उनसे डायरेक्ट बातचीत नहीं है, हम कैरेसपॉण्डेंस करते हैं, तो वहां से खत का जवाब नहीं आता है। आपके माध्यम से मैं यह कहना चाहता हूँ कि विक्रमशिला पर बिहार सरकार भी ध्यान दे और केन्द्र सरकार भी ध्यान दे। भागलपुर की उपेक्षा करना बंद करे, नहीं तो हमारी सरकार आएगी तो हम उसकी चिंता खुद कर लेंगे।

सभापति महोदय : श्री अजय कुमार।

श्री शैलेन्द्र कुमार (कौशाम्बी): इनको दो-दो बार बोलने का मौका दे रहे हैं। ... (व्यवधान)

सभापति महोदय : कौन बोला?

... (व्यवधान)

MR. CHAIRMAN: Hon. Members are motivated because today there is order in the House.

श्री अजय कुमार (जमशेदपुर): जब आप सभापति की कुर्सी पर बैठते हैं तो हम सब को बोलने का मौका देते हैं, इसके लिए धन्यवाद। सभापति महोदय, एक समस्या है कि घाटशिला के सुरदा में एक सेन्ट्रल स्कूल है, जो हिन्दुस्तान कॉपर लिमिटेड के कम्पाउंड में है। पिछले कई साल से हिन्दुस्तान कॉपर लिमिटेड की हालत खराब थी तो उन्होंने स्कूल को रिपेयर नहीं किया। अब स्कूल की स्थिति इतनी बदतर हो गई है कि सीबीएसई ने एक अप्रैल से स्कूल को बंद करने का नोटिस दे दिया है।

मैं आपके माध्यम से यह अनुरोध करना चाहता हूँ कि एक हजार बच्चों की भविष्य की बात है, अभी हिन्दुस्तान कॉपर लिमिटेड प्रॉफिट में आ गया है, वे कृपया यह सुनिश्चित करें कि यह स्कूल बंद न हो। यह सरकारी आदेश वापस ले लें और हिन्दुस्तान कॉपर लिमिटेड को आदेश दें कि यह सेन्ट्रल स्कूल, सुरदा, जो पिछड़ा हुआ आदिवासी क्षेत्र है, वहां के बच्चों के लिए एक ही अच्छा सीबीएसई का सेन्ट्रल स्कूल है, मैं आपसे माध्यम से यह अनुरोध करूंगा कि सरकार यह दबाव डाले कि एचसीएल स्कूल को रिपेयर करे और स्कूल को बंद नहीं किया जाए।



SHRI M.B. RAJESH (PALAKKAD): Sir, I seek your permission to speak from here. This is an extremely important issue. A Bill was unanimously passed by the Kerala Assembly in 2011. Irrespective of political affiliations, all Members supported this Bill and this was passed unanimously. This Bill seeks to extract compensation from Coca Cola Company, for the people of Palachimada village in my district Palakkat. This Bill seeks to provide compensation to the people because this entire village was devastated by excessive exploitation of water by Coca Cola Company. The entire area was ruined; 600 acres of agricultural land was made barren. The entire area is now facing severe shortage of drinking water.

The State Government appointed an expert Committee and that Committee found that there was a loss of Rs.216 crore which has to be extracted from Coca Cola. For this purpose the Government moved the Bill and the Assembly unanimously passed a Bill to form a tribunal to extract this compensation....

(Interruptions)

Unfortunately, despite the Bill was passed in 2011 and sent to the Union Home Ministry, for the last three years the Union Home Ministry has not submitted this Bill to the President for his assent. This is an important thing. I wonder why the Home Ministry is holding back this Bill. Why this has not been submitted for Presidential assent? I suspect big corruption behind this and would say that in order to assist Coca Cola Company this Bill is not being submitted for Presidential assent.

श्री जितेन्द्र सिंह बुन्देला (खजुराहो): सभापति महोदय, मैं खजुराहो लोक सभा क्षेत्र से आता हूँ। मेरे क्षेत्र में दो नेशनल पार्क हैं। पार्क एरिया में आज भी गांव बसे हुए हैं। गांव वाले पार्क एरिया - पन्ना नेशनल पार्क और बांधवगढ़ से बाहर जाने के लिए तैयार हैं। लेकिन भारत सरकार द्वारा उनकी सम्पत्ति का मुआवजा नहीं दिया गया है, उनके घरों का मुआवजा नहीं दिया गया है। उनके पास मवेशी हैं। वन विभाग के अधिकारी उन पर अत्याचार कर रहे हैं। अगर पार्क एरिया में उनका मवेशी चला जाता है तो आदमी पर मुकदमा बनता है। उनकी बहुत बुरी हालत है जबकि वे पार्क छोड़ने के लिए तैयार हैं। मैं आपके माध्यम से भारत सरकार से मांग करना चाहता हूँ कि पन्ना नेशनल पार्क और बांधवगढ़ नेशनल पार्क के अंदर जो गांव बसे हुए हैं, उन लोगों का मुआवजा तत्काल दिया जाए जिससे वे पार्क छोड़कर अपना नया जीवन शुरू कर सकें।

श्री वीरेन्द्र कश्यप (शिमला): सभापति जी, मैं अपनी पार्लियामेंट्री कौन्सिलिटूएन्सी से संबंधित एक महत्वपूर्ण मामला सरकार के ध्यान में लाना चाहता हूँ। हमारी कौन्सिलिटूएन्सी में सीमेंट के दो कारखाने - अम्बूजा और जेपी हैं। अम्बूजा सीमेंट कारखाना इनवायर्नमेंट क्लीयरेंस की वजह से पिछले पन्द्रह दिनों से बंद पड़ा है। उसमें दस हजार व्हीकल्स और उनसे संबंधित हजारों लोगों को रोजगार मिल रहा था। वे आजकल परेशान हैं। इसलिए मेरी आपके माध्यम से केन्द्र सरकार से गुजारिश है कि क्लीयरेंस या इनवायर्नमेंट प्रॉब्लम को तुरंत क्लीयर किया जाए ताकि हजारों ट्रक और लोगों को इस परेशानी से जूझना न पड़े।

श्री हरिभाई चौधरी (बनासकांठा) : सभापति महोदय, मेरे बनासकांठा क्षेत्र के रेलवे के दो प्रश्न हैं। एक, चित्रासणी में अंडर पास ब्रिज बनाया गया है जिसमें पूरा पानी भर जाता है। दूसरा, धनेरा में रेलवे ओवरब्रिज का पैसा दो साल से पास किया हुआ है। रेलवे मंत्रालय आज तक उसके लिए परमीशन नहीं दे रही है। तीसरा, नर्मदा का पानी मेरे संसदीय क्षेत्र बाव, पाबर, देवदर में आता है। लेकिन रेलवे के परमीशन नहीं देने के कारण नहरों का काम अटका हुआ है। मैं आपके माध्यम से अनुरोध करता हूँ कि रेलवे मंत्रालय इसके लिए परमीशन दे।

MR. CHAIRMAN : The House stands adjourned to meet tomorrow, February 21, 2014 at 11.00 a.m.

16.55 hrs

The Lok Sabha then adjourned till Eleven of the Clock



Friday, February 21, 2014/Phalguna 2, 1935 (Saka).
